

ANTI-DUMPING DUTY ON POLYSTYRENE ORIGINATING IN OR EXPORTED FROM HONGKONG, SINGAPORE AND THAILAND:**[Notfn. No. 158/00-Cus., dt. 27.12.2000 as amended by 10/05-Cus., dt. 16.2.2005]**

WHEREAS in the matter of import of Polystyrene, falling under Chapter 39 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, the People's Republic of China, Hong Kong, Singapore and Thailand, the Designated Authority *vide* its preliminary findings, published in the Gazette of India Extraordinary, Part I, Section 1, dated the 28th September, 1999, had come to the conclusion that-

- (a) Polystyrene, originating in, or exported from, Hong Kong, Singapore and Thailand has been exported to India below normal value, resulting in dumping;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the imports from the subject countries;
- (d) the volume of imports from the People's Republic of China during the period of investigation is *de minimus* and therefore the Authority does not consider it appropriate to recommend anti-dumping duty with respect to imports from the People's Republic of China;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government has imposed anti-dumping duty *vide* notification No. 116/99-Customs, dated the 14th October, 1999, [G.S.R.701(E), dated the 14th October, 1999] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 14th October, 1999;

AND WHEREAS the Designated Authority *vide* its final findings published in Part I, Section I of the Gazette of India Extraordinary, dated the 8th March, 2000 has come to conclusion that-

- (a) Polystyrene, originating in, or exported from, Hong Kong, Singapore and Thailand has been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the imports from the subject countries;
- (d) the volume of imports from the People's Republic of China during the period of investigation is *de minimus* and therefore the Authority does not consider it appropriate to recommend anti-dumping duty with respect to imports from the People's Republic of China;

AND WHEREAS on the basis of the aforesaid final findings of the Designated Authority, the Central Government has imposed anti-dumping duty *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 42/2000-Customs, dated the 11th April, 2000, [G.S.R.330(E), dated the 11th April, 2000] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 11th April, 2000;

AND WHEREAS the Customs, Excise and Gold (Control) Appellate Tribunal (hereinafter referred to as CEGAT), in its final order No. 36/2000-AD, dated the 3rd October, 2000 in Appeal No. C/266/2000-AD in the matter of M/s Dow Chemical Pacific Ltd. vs The Designated Authority and Others, has directed the Government of India to fix the anti-dumping duty in US dollar terms;

AND WHEREAS the Designated Authority has accepted the above order of CEGAT dated the 3rd October, 2000 and issued Corrigendum to the aforesaid final findings, dated 8th March, 2000;

Now, therefore, in exercise of the powers conferred by sub-section (1) and (8) of section 9A, read with rules 18 and 20 of Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 42/2000-Customs dated the 11th April, 2000 [G.S.R.330(E), dated the 11th April, 2000], except as respect things done or omitted to be done before such supersession, the Central Government hereby imposes on High Impact Polystyrene (HIPS) and General

Purpose Polystyrene (GPPS), falling under Chapter 39 of the First Schedule to the said Customs Tariff Act, originating in, or exported from the countries mentioned in column (2) of the Table annexed hereto, and when exported by exporters mentioned in the corresponding entry in column (3) of the said Table, and imported into India, an anti-dumping duty at the rate mentioned in the corresponding entry in column (4) of the said Table.

TABLE

S.No.	Name of Country	Name of the Exporter	Amount of anti-dumping duty (in US \$ per metric tonne)
(1)	(2)	(3)	(4)
1.	Hong Kong	Any Exporter of - (i) GPPS (ii) HIPS	47.08 126.05
2.	Singapore	Any Exporter of - (i) GPPS (ii) HIPS	12.76 20.28
3.	Thailand	Any Exporter of - (i) GPPS (ii) HIPS	145.97 238.66

2. The anti-dumping duty shall be paid in Indian currency.

3. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 12th day of October, 2005

Explanation : For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department or Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the "rate of exchange" shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON POLYESTER FILM ORIGINATING IN OR EXPORTED FROM THE PEOPLE'S REPUBLIC OF KOREA AND INDONESIA:

[Notfn. No. 48/01-Cus., dt. 10.5.2001 as amended by Notfn. No. 125/01-Cus., dt. 14.12.2001 and No. 118/02-Cus., dt. 30.10.2002].

WHEREAS in the matter of import of Polyester film, falling under sub-heading No. 3920.69 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of Korea and Indonesia, the designated authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 14th August, 2000 had come to the conclusion that

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- (a) Polyester film originating in, or exported from, the People's Republic of Korea and Indonesia has been exported to India below its normal value, resulting in dumping;
- (b) the Indian domestic industry has suffered material injury;
- (c) the injury has been caused cumulatively by the imports from subject countries; and
- (d) no injury has been caused to domestic industry from imports of sun/dust controlled films;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 141/2000–Customs, dated the 15th November, 2000, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 15th November, 2000, vide G.S.R.869(E), dated the 15th November, 2000;

AND WHEREAS the designated authority vide its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th March, 2001 has come to the conclusion that -

- (a) Polyester film originating in, or exported from, the People's Republic of Korea and Indonesia has been exported to India below normal value, resulting in dumping;
- (b) the Indian domestic industry has suffered material injury;
- (c) no injury has been caused as a result of import of sun/dust controlled polyester film and polyester films for capacitor applications, wherein the import prices were found to be higher than US \$ 6.50 per kilogramme; and
- (d) the injury has been caused cumulatively by the imports from the subject countries;

AND WHEREAS M/s Toray Saehan Inc. and M/s Saehan Industries, People's Republic of Korea, have given an undertaking under rule 15 of Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, not to export Polyester film of the grade mentioned in column (2) of the Table annexed hereto, of thickness mentioned in corresponding entry in column (3) of the said Table and of length mentioned in corresponding entry in column (4) of the said Table, falling under sub-heading No. 3920.69, below the "landed value" mentioned in corresponding entry in column (5) of the said Table,-

Table I

S.No.	Description of Polyester film			Landed value (US \$ per kilogramme)
	Grade	Thickness(micron)	Length(meters)	
(1)	(2)	(3)	(4)	(5)
1	Packaging film	8.30	6000-36000	2.146
2	Polyester film (excluding packaging or sun/dust controlled)	XA: 9-16 XV: 11-17 XG:16-32	XA: 5000-15000 XV: 14000-17000 XG: 500-6000	1.888

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on Polyester film of 9 micron and above, of grades specified in column (4) of the Table II annexed hereto, falling under sub-heading No. 3920.69 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the People's Republic of Korea and Indonesia, and when exported by exporters specified in column (3) of the said Table II, and imported into India, an anti-dumping duty at the rate specified in column (5) of the said Table II.

Table II

S.No. Country		Name of the Exporter	Grade of Films	Amount of duty (US \$ per Kilogramme)
(1)	(2)	(3)	(4)	(5)
1	Indonesia	(1) M/s PT Kolon	Packaging polyester films	0.356
			Polyester films (excluding packaging or sun/dust controlled)	0.477
		(2) Other Exporters	Packaging polyester films	0.710
			Polyester films (excluding packaging or sun/dust controlled)	0.477
2	People's Republic of Korea	(1) M/s Kolon Industries Inc.	Packaging polyester films	0.358
			Polyester films (excluding packaging or sun/dust controlled)	NIL
		(3) All other exporters (other than M/s Toray Saehan Inc. or Saehan Industries)	Packaging polyester films	0.982
			Polyester films (excluding packaging sun/dust controlled)	0.614

Provided that no anti-dumping duty shall be imposed on Polyester film of 9 micron and above, of the grades specified in column (4) of the said Table II, falling under sub-heading No. 3920.69 of the First Schedule to the said Customs Tariff Act, exported by M/s Toray Saehan Inc. or M/s Saehan Industries, People's Republic of Korea, if the landed value, per kilogramme of such Polyester film is equal to or higher than the price undertaking submitted by the said M/s Toray Saehan Inc. or M/s Saehan Industries;

Provided further that anti-dumping duty at the rates specified in the Table III annexed hereto shall be imposed on Polyester film of 9 micron and above, of the grades specified in column (4) of the said Table II, falling under sub-heading No. 3920.69 of the First Schedule to the said Customs Tariff Act, exported by M/s Toray Saehan Inc. or M/s Saehan Industries, People's Republic of Korea, and the assessment shall be provisional, if the landed value of such polyester film is lower than the price undertaking submitted by the M/s Toray Saehan Inc. or M/s Saehan Industries,-

Table III

S.No.	Grade of Polyester films	Amount of duty (in US \$ per kilogramme)
1	Packaging polyester films	0.281
2	Polyester films (excluding packaging or sun/dust controlled)	0.252

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 15th November, 2000, and shall be paid in Indian currency.

3. Nothing contained in this notification shall apply to import of Polyester films, of width upto 30 mm and having landed value higher than US \$ 6.50 per kilogramme, for capacitor applications, originating in, or exported from, the People's Republic of Korea and Indonesia, if the importer follows the procedure set out in the Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Rules, 1996.

Explanation. - For the purposes of this notification, -

(a) “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of Customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the “rate of exchange” shall be the date of presentation of the “bill of entry” under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON HIGH STYRENE BUTADIENE COPOLYMER ORIGINATING IN OR EXPORTED FROM POLAND AND THE EUROPEAN UNION :

[Notfn. No. 6/02-Cus., dt. 15.1.2002]

Whereas in the matter of import of all forms and grades of High Styrene Butadiene Copolymer, also called High Styrene Resin/Rubber (HSR), which includes SBR 1900 series referring to High Styrene Resin Latex Master batch and HSBR, which refers to High Styrene re-inforcement Polymer (hereinafter referred to as subject goods), falling under sub-heading 3903.90 or sub-heading 4002.19 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Poland and the European Union, and imported into India, the designated authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th March, 2001, had come to the conclusion that -

- (a) the subject goods in all forms originating in, or exported from, the subject countries have been exported to India below their normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by dumping of the subject goods originating in, or exported from, the subject countries;

and had considered it necessary to impose anti-dumping duty, provisionally, pending final determination, on all imports of the subject goods, originating in or exported from Poland and the European Union;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 39/2001-Customs, dated the 9th April, 2001, [G.S.R. 252 (E), dated the 9th April, 2001] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 9th April, 2001;

AND WHEREAS the designated authority vide its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th December, 2001, has come to the conclusion that -

- (a) the subject goods in all forms, originating in, or exported from, the subject countries have been exported to India below its normal value;
- (b) the domestic industry has suffered material injury by way of depressed Net Sales Realization (NSR) on account of price suppression caused by low landed prices of the dumped subject goods from the subject countries leading to financial losses;
- (c) the injury has been caused to the domestic industry by dumping of the subject goods, originating in, or exported from, the subject countries;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), read with sub-section (5), of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, specified in column (4) of the Table annexed hereto and falling under sub-heading 3903.90 or sub-heading 4002.19 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the country or territory specified in column (2) of the said Table, when exported by exporter mentioned against the corresponding country or territory in column (3) of the said Table, and imported into India, an anti-dumping duty at the rate mentioned in the corresponding entries in column (5) of the said Table.

Table

S. No.	Name of the Country / Territory	Name of the Exporter/ Producer	Subject goods	Amount of duty (US\$ / Metric Tonne)
(1)	(2)	(3)	(4)	(5)
1.	Poland	(a) M/s Firma Chemiczna Dwory SA	All grades including KER 1904, 1909, 9000 of High Styrene Resin/Rubber (HSR) covering SBR 1900 series referencing to High Styrene Resin Latex Master Batch/High Styrene re-inforcement Polymer, excluding Polystyrene, Thermoplastic elastomer, Acrylonitrile-Butadiene Styrene copolymers and Styrene acrylonitrile copolymers and SBR 1500 and 1700 Series.	248.14
		(b) All other exporters / producers	All grades including KER 1904, 1909, 9000 of High Styrene Resin/Rubber (HSR) covering SBR 1900 series referencing to High Styrene Resin Latex Master Batch/High Styrene re-inforcement Polymer excluding Polystyrene, Thermoplastic elastomer, Acrylonitrile-Butadiene Styrene copolymers and Styrene acrylonitrile copolymers and SBR 1500 and 1700 Series.	421.05
2.	Territory of European Union	(a) M/s Bayer International SA, Switzerland and M/s. Bayer International, France.	All grades including Krylene HS 260 of High Styrene Resin/Rubber (HSR) covering SBR 1900 series referencing to High Styrene Resin Latex Master Batch / High Styrene re-inforcement Polymer excluding Polystyrene, Thermoplastic elastomer, Acrylonitrile-Butadiene Styrene copolymers and Styrene acrylonitrile copolymers and SBR 1500 and 1700 Series.	359.70
		(b) All other exporters /	All grades including Krylene HS 260 of High Styrene Resin/Rubber (HSR) covering	430.08

(1)	(2)	(3)	(4)	(5)
		producers	SBR 1900 series referencing to High Styrene Resin Latex Master Batch / High Styrene re-inforcement Polymer excluding Polystyrene, Thermoplastic elastomer, Acrylonitrile-Butadiene Styrene copolymers and Styrene acrylonitrile copolymers and SBR 1500 and 1700 Series.	

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of the imposition of the provisional duty, i.e. the 9th April, 2001, and shall be paid in Indian currency.

3. This notification shall remain in force upto and including of the 10th day of February 2008, unless the notification is revoked earlier.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause(i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON POLY-ISO-BUTYLENE ORIGINATING IN OR EXPORTED FROM BRAZIL, JAPAN, PEOPLE'S REPUBLIC OF KOREA, AND SINGAPORE:
[Notfn. No. 123/02-Cus., dt. 31.10.2002]

WHEREAS in the matter of import of Poly-Iso-Butylene falling under sub-heading 3902.20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, European Union, Brazil, Japan, People's Republic of Korea, Singapore and Thailand, the designated authority in its preliminary findings *vide* notification No.47/1/2001-DGAD, dated the 12th December, 2001, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th December, 2001, had come to the conclusion that -

- (a) Poly-Iso-Butylene originating in, or exported from, European Union, Brazil, Japan, People's Republic of Korea, Singapore and Thailand, had been exported to India below normal value, resulting in dumping;
- (b) the Indian industry had suffered material injury only from exports of Poly-Iso-Butylene from Brazil, Japan, People's Republic of Korea and Singapore;
- (c) injury had been caused cumulatively by the imports from Brazil, Japan, People's Republic of Korea and Singapore;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Poly-Iso-Butylene *vide* notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No. 7/2002-Customs, dated the 16th January, 2002, [G.S.R. 32(E), dated the 16th January, 2002], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 16th January, 2002;

AND WHEREAS the designated authority, *vide* its final findings notification No.47/1/2001-DGAD, dated the 5th September, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 9th September, 2002 has come to the conclusion that -

- (a) Poly-Iso-Butylene originating in, or exported from, European Union, Brazil, Japan, People's

- Republic of Korea, Singapore and Thailand, have been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury on account of price under-cutting, price suppression and significant increase in the volume of dumped imports of Poly-Iso-Butylene from Brazil, Japan, People's Republic of Korea and Singapore;
- (c) the injury has been caused cumulatively by the dumped imports from Brazil, Japan, People's Republic of Korea and Singapore;

and has recommended the imposition of definitive anti-dumping duty on all imports of the said Poly-Iso-Butylene originating in, or exported from, Brazil, Japan, People's Republic of Korea and Singapore;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on all imports of Poly-Iso-Butylene, falling under sub-heading 3902.20 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the country specified in column (2) of the Table below, when exported by the exporter or producer specified in the corresponding entry in column (3) of the said Table, and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between the amount specified in the corresponding entry in column (4) of the said Table and the landed value, in US \$ per metric Tonne, of such imported Poly-Iso-Butylene.

Table

S.No.	Name of the country	Name of the exporter/producer	Amount(US\$ per Metric Tonne)
(1)	(2)	(3)	(4)
1.	People's Republic of Korea	M/S Daelim Corporation Ltd.	1037.77
2.	People's Republic of Korea	Other than that specified against S.No.1	1037.77
3.	Brazil	All exporters/producers	1037.77
4.	Japan	All exporters/producers	1037.77
5.	Singapore	All exporters/producers	1037.77

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 16th January, 2002, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance and Company Affairs (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON STYRENE BUTADIENE RUBBER ORIGINATING IN OR EXPORTED FROM KOREA R.P., JAPAN & U.S.A.**[Notification No. 100/ 04-Cus., dt. 28.9.2004 as amended by 120/09.**

Whereas the designated authority vide its notification No. 15/5/2003-DGAD, dated the 30th July, 2003, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 30th July, 2003, had initiated a sunset review in the matter of continuation of anti-dumping duty on imports of Styrene Butadiene Rubber (SBR) 1900 series falling under heading 3903 or 4002 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) [hereinafter referred to as the subject goods], originating in, or exported from, Japan, Korea R.P. and United States of America (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.73/2000-Customs, dated the 22nd May, 2000 [GSR 477 (E) dated the 22nd May, 2000], and had requested vide its D.O. No 15/5/2003- DGAD, dated the 29th April, 2004 for continuation of anti-dumping duty for an additional period of six months, pending the completion of the review.

And whereas the Central Government has extended the anti-dumping duty on the subject goods originating in, or exported from the subject countries *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No.73/2004-Customs, dated the 26th July, 2004, [G.S.R. 476 (E), dated the 26th July, 2004,] for an additional period of six months up to and inclusive of the 25th day of October, 2004.

And whereas in the matter of sunset review of anti-dumping duty on import of the subject goods originating in, or exported from the subject countries, the designated authority vide its findings, No. 15/5/2003-DGAD, dated the 27th July, 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th July, 2004 has come to the conclusion that—

- (i) subject goods, originating in or exported from subject countries has been exported to India below normal value, resulting in dumping;
- (ii) the domestic industry is suffering material injury;
- (iii) dumping of subject goods is continuing from the subject countries; and
- (iv) the material injury to the domestic industry may continue and intensify if anti-dumping duty is removed,

and recommended the continuation of the anti-dumping duty in force on the import of subject goods originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act 1975 read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government hereby imposes on the subject goods originating in, or exported from, the countries mentioned in column (2) of the Table below, and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (4) of the said Table.

TABLE

Sl. No	Country	Name of exporter/ producer	Amount (USD/kg)
(1)	(2)	(3)	(4)
1.	Korea R P	All exporters/producers	0.0689
2.	Japan	All exporters/producers	0.1045
3.	USA	All exporters/producers	0.197

Explanation.- For the purpose of this notification, the anti-dumping duty shall be calculated in Indian currency and the rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

This notification shall remain in force up to and inclusive of the 27th June, 2010, unless the notification is revoked earlier.

ANTI-DUMPING DUTY ON SUN AND/OR DUST CONTROL POLYESTER FILM ORIGINATING IN OR EXPORTED FROM CHINESE TAIPEI AND UAE.

[Notfn. No. 101/04 – Cus, dt. 29.9.2004as amended by 122/06, 100/08].

Whereas, in the matter of import of Sun and/or Dust Control Polyester Film (hereinafter referred to as the subject goods), which is also known in the commercial parlance by various names such as Sun Control Films, Sun Films, Solar Films, Solar Control Films, Solar Window Films, Window Films, Heat Solar Films, etc., falling under sub-heading 3006 10 or 392069 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, United Arab Emirates (UAE) and Chinese Taipei (hereinafter referred to as the subject countries), the designated authority *vide* its preliminary findings notification No.14/53/2002-DGAD, dated the 25th July, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th July, 2003, had come to the conclusion that -

- (a) the subject goods, originating in, or exported from, the subject countries have been exported to India below the normal value, resulting in dumping;
- (b) the domestic industry has suffered material injury from exports of the subject goods from the subject countries; and
- (c) the injury has been caused cumulatively by the imports from the subject countries;

and had recommended imposition of provisional anti-dumping duty, pending final determination, on imports of the subject goods, originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No.133/2003-Customs, dated the 26th August, 2003, [G.S.R. 684(E), dated the 26th August, 2003], published in Part II, Section 3, Sub-section (i) of the Gazette of India,

Extraordinary, dated the 26th August, 2003;

And whereas, the designated authority, *vide* its final findings notification No.14/53/2002-DGAD, dated the 30th July, 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th July, 2004, has come to the conclusion that –

- (a) the subject goods, originating in, or exported from, the subject countries have been exported to India, below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry both by volume and price effect of dumped imports of the subject goods, originating in, or exported from, the subject countries;

and has also recommended the imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S1. No.	Sub-Heading	Description of goods	Specifi-cation	Country of origin	Country of export	Producer	Exporter	Amount	Unit of measure-ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3006 10 or 3920 69	Sun and/or Dust Control Polyester Film	Any Specifi- cation	Chinese Taipei	Any country	Any producer	Any exporter	7.99	Kilogram	US Dollar
2.	3006 10 or 3920 69	Sun and/or Dust Control Polyester Film	Any Specifi- cation	Any Country except UAE	Chinese Taipei	Any producer	Any exporter	7.99	Kilogram	US Dollar
3.	3006 10 or 3920 69	Sun and/or Dust Control Polyester Film	Any Specifi- cation	UAE	Any country	Any producer	Any exporter	8.17	Kilogram	US Dollar
4.	3006 10 or 3920 69	Sun and/or Dust Control Polyester Film	Any Specifi- cation	Any Country except Chinese Taipei	UAE	Any producer	Any exporter	8.17	Kilogram	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 26th August, 2003, and shall be paid in Indian currency.
3. This notification shall remain in force upto and inclusive of the 25th August, 2009 unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, -

- (a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;
- (b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON POLY VINYL CHLORIDE PASTE RESIN ORIGINATING IN OR EXPORTED FROM EUROPEAN UNION.

[Notifn. No.104/04-Cus. dt.7.10.2004 as amended by 115/09

Whereas, the designated authority had initiated anti dumping investigations into the existence, degree and effect of dumping in the matter of import of Poly Vinyl Chloride Paste Resin (hereinafter referred to as the subject goods), falling under tariff item 3904 21 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from Saudi Arabia, Republic of Korea and the European Union, *vide* notification No.14/14/2003-DGAD, dated the 22nd August, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd August, 2003;

whereas, the designated authority, *vide* its final findings notification No.14/14/2003-DGAD, dated the 20th August, 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 20th August, 2004, has come to the conclusion that -

- (a) the subject goods have been exported to India from the European Union and Saudi Arabia below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the dumped imports from European Union;
- (d) the dumping margin in the case of imports from Republic of Korea and injury margin in the case of imports from Saudi Arabia, is negative;

and has recommended the imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from the European Union;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding

entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S1. No.	Tariff Item	Description of goods	Specification	Country of origin	Country of export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3904 21 10	Poly Vinyl Chloride Paste Resin	Any specification	European Union	Any	Any	Any	950.94	Metric Tonne	US Dollar
2.	3904 21 10	Poly Vinyl Chloride Paste Resin	Any specification	Any	European Union	Any	Any	950.94	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

This notification shall remain in force up to and inclusive of the 6th July, 2010, unless the notification is revoked earlier.

ANTI DUMPING DUTY ON POLYTETRAFLUOROETHYLENE ORIGINATING IN OR EXPORTED FROM RUSSIA.

[Notification No.110/ 04-Customs, dt. 18.11.2004 as amended by 2/2010

Whereas, the designated authority *vide* notification No.15/6/2003-DGAD, dated the 8th October, 2003, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 9th October, 2003, had initiated review in the matter of continuation of final anti-dumping duty on Polytetrafluoroethylene, falling under tariff item 3904 61 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as PTFE), originating in, or exported from Russia, imposed *vide* notification of Government of India in the Ministry of Finance (Department of Revenue), No.141/1999-Customs, dated the 30th December, 1999 [G.S.R. 839 (E), dated the 30th December, 1999]

And whereas, the designated authority *vide* notification No. 15/6/2003-DGAD, dated the 7th October, 2004, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 7th October, 2004, after conducting Sunset Review has come to the conclusion that-

- (a) PTFE has been exported to India from Russia below its normal value during the period of investigation;
- (b) the domestic industry continues to suffer material injury on account of dumped imports of PTFE from Russia;
- (c) injury has been caused to the domestic industry by the dumped imports of PTFE from Russia and
- (d) anti dumping duties are required to be imposed in respect of imports of PTFE from Russia, as withdrawal thereof would lead to continuation of dumping and injury;

and has recommended the continued imposition of definitive anti-dumping duty on all imports of PTFE, originating in, or exported from Russia;

Now, therefore in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

TABLE

Sl. No.	Tariff Item	Description of goods	Specification	Country of origin	Country of export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3904 61 00	Polytetra-fluoroethylene (PTFE)	All grades	Russia	Any country	Any producer	Any exporter	12.66	Kilogram	US\$
2.	3904 61 00	Polytetra-fluoroethylene (PTFE)	All grades	Any country	Russia	Any producer	Any exporter	12.66	Kilogram	US\$

2. This notification shall remain in force up to and inclusive of the 17th November, 2010, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, -

(a) “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON BIAXALLY ORIENTED POLY PROPYLENE FILM ORIGINATING IN OR EXPORTED FROM TAIWAN, HONG KONG, INDONESIA, OMAN, SINGAPORE AND THAILAND.

[Notification No.113/ 04-Customs, dt. 25.11.2004 as amended by 122/06]

Whereas, in the matter of import of Biaxally Oriented Poly Propylene film, commonly known as BOPP film (hereinafter referred to as BOPP film), falling under heading 3006 10 or 3920 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Taiwan, Hong Kong, Indonesia, Oman, Singapore and Thailand (hereinafter referred to as the subject countries), the designated authority *vide* its preliminary findings notification No.21/1/2001-DGAD, dated the 14th August, 2001, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 14th August, 2001, had come to the conclusion that—

- (a) BOPP film, originating in, or exported from, the subject countries had been exported to India below normal value resulting in dumping;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused cumulatively by the imports from the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on BOPP film *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 104/2001–Customs, dated the 9th October, 2001, [G.S.R. 766(E), dated the 9th October, 2001], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 9th October, 2001;

And whereas, the designated authority, *vide* its final findings notification No.21/1/2001-DGAD, dated the 26th June, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th June, 2002 had come to the conclusion that –

- (a) BOPP film, originating in, or exported from, the subject countries, had been exported to India below its normal value, thereby resulting in dumping;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused to the domestic industry by the dumping of BOPP film, originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid final findings of the designated authority, the Central Government had imposed definitive anti-dumping duty on BOPP film *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.77/2002-Customs, dated the 8th August, 2002, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 8th August, 2002;

And whereas, the Customs, Excise and Service Tax Appellate Tribunal (hereinafter referred to as the Tribunal), in its final order No.7-9/04-AD, dated the 1st April, 2004 in Appeal Nos.C/COD/301/02-AD, C/632/02-AD, C/694/02-AD and C/692/02-AD, in the matter of M/s Association of BOPP Manufacturers and Others Vs. Secretary Revenue, Ministry of Finance, the Designated Authority, has given the direction in para 13 of the said order that, "... the rates of anti-dumping duty under Notification No. 77/2002-Customs, dated August 8, 2002 are modified as indicated in the table below:-

S.No.	Name of the Country	Exporter	Rate of Anti-dumping duty (US \$ per kilogram)
(1)	(2)	(3)	(4)
1.	Taiwan	All exporters	0.70
2.	Hong Kong	All exporters	0.63
3.	Indonesia	All exporters	0.52
4.	Oman	All exporters	0.47
5.	Singapore	All exporters	0.60
6.	Thailand	All exporters	0.79

And whereas, the designated authority has accepted the aforesaid order of the Tribunal;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A, read with sub-section (6) of section 3 of the said Customs Tariff Act and rules 18 and 20 of Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.77/2002-Customs, dated the 8th August, 2002 [G.S.R. 553(E), dated the 8th August, 2002], except as respects things done or omitted to be done before such supersession, the Central Government hereby imposes on BOPP film, falling under heading 3006 10 or 3920 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the subject countries specified in column (2) of the Table given below, and imported into India, when exported by the exporters specified in the corresponding entry in column (3) of the said Table, an anti-dumping duty at the rate specified in the corresponding entry in Column (4) of the said Table.

TABLE

S.No.	Name of the Country	Exporter	Rate of Anti-dumping duty (US \$ per kilogram)
(1)	(2)	(3)	(4)
1.	Taiwan	All exporters	0.70
2.	Hong Kong	All exporters	0.63
3.	Indonesia	All exporters	0.52
4.	Oman	All exporters	0.47
5.	Singapore	All exporters	0.60
6.	Thailand	All exporters	0.79

2. This notification shall be effective for a period of five years (unless revoked, superseded or amended earlier), from the date of imposition of the provisional anti-dumping duty, i.e. the 9th October, 2001, and the anti-dumping duty shall be paid in Indian currency.

Explanation.- For the purposes of this notification, the “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act and the relevant date for the determination of the “rate of exchange” shall be the date of presentation of the “bill of entry” under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON FLEXIBLE SLABSTOCK POLYOL, ORIGINATING IN OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA, REPUBLIC OF KOREA, CHINESE TAIPEI AND BRAZIL;

[Notfn. No. 04/05-Cus., dt. 24.1.2005 as amended by 138/08]

Whereas, in the matter of import of Flexible Slabstock Polyol , falling under sub-heading 3907 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China, Republic of Korea, Taiwan (hereinafter mentioned as Chinese Taipei) and Brazil (the said four countries are hereinafter referred to as the subject countries), the designated authority *vide* its preliminary findings in notification No 14/4/2003-DGAD, dated the 11th December, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th December, 2003, had come to the conclusion that -

- (a) Flexible Slabstock Polyol , originating in, or exported from the subject countries, has been exported to India below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the material injury has been caused cumulatively to the domestic industry by dumping of Flexible Slabstock Polyol , originating in, or exported from the subject countries;

and had recommended the imposition of provisional anti dumping duty, pending final determination, on import of such Flexible Slabstock Polyol , originating in, or exported from the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the Flexible Slabstock Polyol, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No.21/2004-Customs, dated the 20th January , 2004, [G.S.R. 54(E), dated the 20th January , 2004], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 20th January , 2004;

And whereas, the designated authority, *vide* its final findings notification No.14/4/2003-DGAD, dated the 11th November, 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th November, 2004, has come to the conclusion that –

- (a) Flexible Slabstock Polyol of Molecular weight 3000 to 4000 has been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the material injury has been caused cumulatively by the dumped imports from subject countries;

and has also recommended the imposition of definitive anti-dumping duty on all imports of Flexible Slabstock Polyol, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the

First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

TABLE

Sl. No.	Sub-heading	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3907 20	Flexible Slabstock Polyol	Molecular Weight 3000 to 4000	P.R.China	Any Country	Any Producer	Any Exporter	1472.77	Metric Tonne	US Dollar
2.	3907 20	Flexible Slabstock Polyol	Molecular Weight 3000 to 4000	Any Country	P.R.China	Any Producer	Any Exporter	1472.77	Metric Tonne	US Dollar
3.	3907 20	Flexible Slabstock Polyol	Molecular Weight 3000 to 4000	Republic of Korea	Any Country	Any Producer	Any Exporter	1472.77	Metric Tonne	US Dollar
4.	3907 20	Flexible Slabstock Polyol	Molecular Weight 3000 to 4000	Any Country	Republic of Korea	Any Producer	Any Exporter	1472.77	Metric Tonne	US Dollar
5.	3907 20	Flexible Slabstock Polyol	Molecular Weight 3000 to 4000	Chinese Taipei	Any Country	Any Producer	Any Exporter	1472.77	Metric Tonne	US Dollar
6.	3907 20	Flexible Slabstock Polyol	Molecular Weight 3000 to 4000	Any Country	Chinese Taipei	Any Producer	Any Exporter	1472.77	Metric Tonne	US Dollar
7.	3907 20	Flexible Slabstock Polyol	Molecular Weight 3000 to 4000	Brazil	Any Country	Any Producer	Any Exporter	1472.77	Metric Tonne	US Dollar
8.	3907 20	Flexible Slabstock Polyol	Molecular Weight 3000 to 4000	Any Country	Brazil	Any Producer	Any Exporter	1472.77	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 20th January, 2004, and shall be payable in Indian currency.

3. This notification shall remain in force upto and inclusive of the 23rd July, 2009 unless the notification is revoked earlier.

Explanation . - For the purposes of this notification, -

(a) 'landed value' means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON POLYTETRAFLUOROETHYLENE (PTFE), ORIGINATING IN OR EXPORTED FROM PR OF CHINA:

[Notfn. No. 91/05-Cus., dt. 17.10.2005]

Whereas in the matter of import of Polytetrafluoroethylene (PTFE), (hereinafter referred to as the subject goods,) falling under sub heading Number 3904 61 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China, (hereinafter referred to as the subject country) the designated authority *vide* its final findings in notification No.14/25/2003 -DGAD, dated the 25th July, 2005, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th July, 2005, has come to the conclusion that –

- (i) The subject goods have been exported to India from the subject country below its normal value;
 - (ii) The domestic Industry has suffered material injury;
 - (iii) The injury has been caused by the dumped imports from subject country or territories;
- and has recommended the imposition of final anti-dumping duty on import of subject goods, in all forms, originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub- heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the difference between the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of imported goods in the like currency per like unit of measurement.

Table

Sl. No.	Sub-heading	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3904 61	Polytetra fluoro-ethylene (PTFE)	Any	China PR	China PR	M/s Shandong Dongyue Polymer Material Co. Ltd.	Any	7.78	KG	US\$
2.	3904 61	Polytetra fluoro-ethylene (PTFE)	Any	China PR	China PR	Taizhou Meilan Resin Process Co. Ltd.	Any exporter	8.32	KG	US\$
3.	3904 61	Polytetra fluoro-ethylene (PTFE)	Any	China PR	Any	Any Except above	Any	8.50	KG	US\$
4.	3904 61	Polytetra fluoro-ethylene (PTFE)	Any	Any Except China PR	China PR	Any producer	Any exporter	8.50	KG	US\$

2. The anti-dumping duty imposed under this notification shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON CELLPHONE TRANSPARENT FILM ORIGINATING IN AS EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No. 31/2006-Cus., dt. 30.3.2006 as amended by 122/06]

Whereas, in the matter of import of Cellophane Transparent Film (herein after also referred to as the subject goods), falling under the Heading 3006 10 or 3920 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in or exported from the People's Republic of China, (hereinafter referred to as the subject country), the designated authority in its preliminary findings vide notification No.14/7/2005 -DGAD, dated the 3rd February, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd February, 2006, has come to the conclusion

that—

- (i) the subject goods have been exported to India from the subject country below its normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused by the dumped imports from subject country; and

has recommended imposition of provisional anti-dumping duty on imports of subject goods, of all grades, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the said goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3920	Cellophane transparent film (also known as transparent paper)	All grades	People's Republic of China	Any	Any	Any	1.90	Kilogram	US \$
2.	3920	Cellophane transparent film (also known as transparent paper)	All grades	Any (other than People's Republic of China)	People's Republic of China	Any	Any	1.90	Kilogram	US \$

2. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of the 29th day of September, 2006, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTIDUMPING DUTY ON CELLOPHONE TRANSPARENT FILM ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notin. No. 94/2006-Cus., dt. 7.9.2006 as amended by 122/06, 5/11]**

Whereas, in the matter of import of Cellophane Transparent Film falling under the heading 3006 10 or 3920 (herein after referred to as the subject goods), of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in or exported from the People's Republic of China (hereinafter referred to as the subject country), the designated authority in its preliminary findings *vide* notification No.14/7/2005 -DGAD, dated the 3rd February, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd February, 2006, has come to the conclusion that—

- (i) the subject goods have been exported to India from the subject country below its normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the injury has been caused by the dumped imports from the subject country;

and had recommended imposition of provisional anti-dumping duty on imports of the subject goods of all grades, originating in or exported from the subject country.

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No.31/2006–Customs, dated the 30th March, 2006, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 30th March, 2006 *vide* G.S.R. No. 189(E), dated the 30th March, 2006;

And whereas the designated authority in its final findings *vide* notification No.14/7/2005 -DGAD, dated the 28th July, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th July, 2006, has extended the scope of subject goods to include Cellophane Transparent Film falling under heading 4806 of the First Schedule of the said Customs Tariff Act, has come to the conclusion that –

- (a) the subject goods originating in or exported from the subject country have been exported to India below its normal value, resulting in dumping;
 - (b) the domestic industry has suffered material injury; and
 - (c) injury to the domestic industry has been caused by imports of the subject goods from the subject country;
- and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determi-

nation of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Heading No.	Description	Specification	Country of Origin	Country of Export	Producer	Ex-porter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	3006 10 or 3920 or 4806	Cellophane Transparent Film (also known as Cellophane Transparent Paper)	All grades or specification	People's Republic of China	Any	Any	Any	1.91	Kg	US \$
2.	3006 10 or 3920 or 4806	-do-	-do-	Any Republic of China	People's Republic of China	Any	Any	1.91	Kg	US \$

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 30th March, 2006, and shall be paid in Indian currency.

3. This notification shall remain in force up to and inclusive of the 30th November, 2011, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti dumping duty on Homopolymer of vinyl chloride monomer (PVC) originating in or exported from specified countries:

[Notfn. No.11/2008-Cus., dt. 23.1.2008 as amended by 38/08, 52/12].

Whereas, in the matter of import of Homopolymer of vinyl chloride monomer (PVC) suspension grade (hereinafter referred to as the subject goods), falling under the sub-heading 3904 21 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, Taiwan, People's Republic of China, Indonesia, Japan, Korea RP, Malaysia, Thailand and USA (hereinafter referred to as the subject countries), the designated authority in its final findings *vide* notification No.14/08/2006 -DGAD, dated the 26th December, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 26th December, 2007 has come to the conclusion that—

- (a) the subject goods have entered the Indian market from the subject countries at prices less than their normal values in the domestic markets of the exporting countries;
- (b) the domestic industry has suffered material injury and threat of injury exists; and
- (c) the injury has been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in, or exported from, the subject countries;

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Sub-heading	Description	Specification	Country	Country of Origin	Produce of goods	Exporter of goods	Duty Amount	Unit of Measure	Currency	
(1)	(2)	(3)	(4)		(5)	(6)	(7)	(8)	(9)	(10) (11)	
1	3904 21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride-vinyl acetate copolymer		Thailand	Any	M/s. Thai Plastics and Chemicals Public Co. Ltd.	M/s. Thai Plastics and Chemicals Public Co. Ltd.	1821	Metric tonne	Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
2	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	(VC-VAC), PVC paste resin and PVC blending resin Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride-vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Thailand	Any	Any other of producer	combination -Exporter	2456	Metric tonne	Rupees
3	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer subject (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Any other than	Thailand	Any	Any	2456	Metric tonne	Rupees
4	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin.	Korea	Any	LG Chem Ltd.	LG Chem Ltd.	Nil	Metric tonne	Rupees
5	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin.	Korea	Any	M/s Hanwah Chemical Corporation	M/s Hanwah Corporation	Nil	Metric tonne	Rupees
6	3904	21	Homopolymer of	Homopolymer of vinyl chloride monomer	Korea	Any	Any other of producer	combination -Exporter	1984	Metric tonne	Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		vinyl chloride monomer (PVC) (suspension grade)	(suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin							
7	3904	21 Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer(suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Any other Korea than subject countries		Any	Any	1984	Metric tonne	Rupees
8	3904	21 Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Indonesia	Any Chemicals	PT Asahimas Chemicals	PT Asahimas	2351	Metric tonne	Rupees
9	3904	21 Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Indonesia	Any	Any other combination of producer -Exporter		4738	Metric tonne	Rupees
10	3904	21 Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer(suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC),	Any other Indonesia than subject countries		Any	Any	4738	Metric tonne	Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
11	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Chinese Taipei	Any	Formosa Plastics Corporation	Formosa Plastics Corporation	Nil	Metric tonne	Rupees
12	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Chinese Taipei	Any	M/s Ocean Plastics	M/s Ocean Plastics Co. Ltd.	Nil Co. Ltd.	Metric tonne	Rupees
13	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Chinese Taipei	Any	Any other combination of producer - Exporter		1119	Metric tonne	Rupees
14	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Any other than	Chinese Taipei	Any	Any	1119	Metric tonne	Rupees
15	3904	21	Homopolymer of vinyl chloride monomer	vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin Homopolymer of vinyl chloride monomer	Japan	Any	Taiyo Vinyl	Taiyo Vinyl	2813	Metric tonne	Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		vinyl chloride monomer (PVC) (suspension grade)	(suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin			Corpo-	Corpo-	ration		
16	3904	21 Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Japan	Any	Taiyo Vinyl Corporation	Mitsui & Co.	1620	Metric tonne	Rupees
17	3904	21 Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Japan	Any	Any other combination of producer	-Exporter	3834	Metric tonne	Rupees
18	3904	21 Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Any other than subject countries	Japan	Any	Any	3834	Metric tonne	Rupees
19	3904	21 Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC,	People's Republic of China	Any	M/s Tianjin Dagu Chemical Limited	M/s Tianjin Dagu Company Limited or M/s Tianjin	1047	Metric tonne	Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
			Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin				Bohal Chemical Company Industries Imp & Exp. Corporation				
20	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	People's Republic of China	Any	M/s Xinjiang Shihezi Zhongfa Chemical Co. Ltd.	M/s Xinjiang Shihezi Zhongfa Chemical Co. Ltd. or M/s Xinjiang Tianye Foreign Trade Co. Ltd.	459	Metric tonne	Rupees
21	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	People's Republic of China	Any	M/s Yichang Yihua Pacific Cogen Co.Ltd.	M/s Yichang Yihua Pacific Cogen Co.Ltd. or M/s Hubei Yihua Group Co. Ltd.	2702	Metric tonne	Rupees
22	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	People's Republic of China	Any	Non sampled producer/ exporters as per list given at the bottom of this Table*	1467	Metric tonne	Rupees	
23	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl	People's Republic of China	Any	Any other combination of producer-Exporter	2702	Metric tonne	Rupees	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
24	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Any other People's than Republic of subject China countries	Any	Any	2702	Metric tonne	Rupees
25	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	USA	Any	Any	2170	Metric tonne	Rupees
26	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Any other USA than subject countries	Any	Any	2170	Metric tonne	Rupees
27	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC),	Malaysia	Any	Any	3713	Metric tonne	Rupees

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
28	3904	21	Homopolymer of vinyl chloride monomer (PVC) (suspension grade)	PVC paste resin and PVC blending resin Homopolymer of vinyl chloride monomer (suspension grade), where various polymer chains are not linked to each other, excluding the specialty PVC suspension resins such as cross-linked PVC, Chlorinated PVC (CPVC), vinyl chloride- vinyl acetate copolymer (VC-VAC), PVC paste resin and PVC blending resin	Any other Malaysia than subject countries	Any	Any	3713	Metric tonne	Rupees

*List of Non-sampled exporters from People's Republic of China (SI. No 22 of the Table above);

- a) Haohua Yuhang Chemical Co Ltd.
- b) Ningxia Yinglige Chemicals Co. Ltd.
- c) Shandong Haihua Chlor Alkali Resin Co Ltd.
- d) Shandong Ocean Chemical Import and Export Co Ltd.
- e) Qingdao Haijing Chemical Group Co Ltd.
- f) Yhibin Tianyuan Co Ltd.
- g) Shangahi Chlor Alkali Chemical Co Ltd.
- h) Tianjin LG DAGU Chemical Co Ltd.
- i) Inner Mongolia Sanlian Chemical Corporation Ltd.

2. The anti-dumping duty imposed under this notification shall be effective for a period of six years (unless revoked, superseded, or amended earlier) from the date of publication of this notification in the Gazette of India.

**ANTI-DUMPING DUTY ON FLEXIBLE SLABSTOCK POLYOL, ORIGINATING IN, OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 15/08-Cus., dt. 5.2.2008 as amended by 112/11, 1/13]**

Whereas, the designated authority, *vide* notification No. 15/25/2006-DGAD, dated the 27th December, 2006, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 28th December, 2006, had initiated review, in the matter of continuation of anti-dumping on imports of flexible slabstock polyol or FSP (hereinafter referred to as the subject goods) falling under sub-heading 3907 20 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975) (hereinafter referred to as the said Act), originating in, or exported from, the United States of America, Japan, the European Union and Singapore, imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 120/2002-Customs, dated the 31st October, 2002, published in Part II, Section 3, sub-section (i) of the Gazette of India, Extraordinary, dated the 31st October, 2002, *vide* number G.S.R.744 (E), dated the 31st October, 2002;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the United States of America, Japan, the European Union and Singapore upto and inclusive of the 10th February, 2008 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 12/2007 -Customs dated the 6th February, 2007, *vide* number G.S.R. 64(E), dated the 6th February, 2007, published in Part II, Section 3, sub-section (i) of the Gazette of India, Extraordinary, dated the 6th February, 2007;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the United States of America, Japan, the European Union and Singapore, the designated authority *vide* its final findings No. 15/25/2006-DGAD dated the 26th December, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 26th December, 2007, has come to the conclusion that-

- (a) the subject goods have entered from the United States of America at less than its normal value and the dumping margin of the subject goods imported are significant, while current dumping margins of subject goods imported from the European Union and Singapore are negligible;
- (b) there is a likelihood of dumping to continue from the United States of America and of intensification or recurrence of dumping from Singapore and Japan if the duties are revoked; there is less likelihood of intensification of imports from the European Union if duties are withdrawn;
- (c) the domestic industry suffers insignificant material injury at present due to the dumped imports, but there is a likelihood of recurrence of injury if duties are withdrawn;
- (d) therefore, continued imposition of anti dumping duty is warranted against the subject goods originating in, or exported from, the United States of America, to offset dumping and against Singapore and Japan to prevent recurrence of dumping;

and has recommended continued imposition of anti-dumping duty against the subject goods originating in, or exported from, the United States of America, to offset dumping and against Singapore and Japan to prevent recurrence of dumping in order to remove the likelihood of injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of Section 9A of the said Act read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and exported from the country as specified in the corresponding entry in column (6), and produced by the producer as specified in the corresponding entry in column (7), and exported by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the difference between the amount mentioned in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11), and per unit of measurement as specified in the corresponding entry in column (10) of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

Sl.	Sub-Currency	Description	Specifi-No.	Country heading	Country of goods	Producer cation	Exporter of origin	Reference of Export	Unit of Measur-ment	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	3907 20	Flexible	Molecular	United	Any	Any	Any	2420.36	MT	USD

2	3907 20	slabstock polyol Flexible slabstock polyol	weight 3000-4000 Molecular weight 3000-4000	States of America Any country except Japan and Singapore	United States of America	Any	Any	Any	2420.36	MT	USD
3	3907 20	Flexible slabstock polyol	Molecular weight 3000-4000	Japan	Japan	Any	Any	Any	2391.98	MT	USD
4	3907 20	Flexible slabstock polyol	Molecular weight 3000-4000	Any country except United States of America	Japan	Any	Any	Any	2391.98	MT	USD

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Gazette of India and the anti-dumping duty shall be paid in Indian currency.

3. Notwithstanding anything contained herein above, this notification shall remain in force up to and inclusive of the 4th day of February, 2014, unless revoked earlier.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under Sections 3, 3A, 8B, 9 and 9A of the said Act;

(b) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by section 14 of the said Customs Act, 1962, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under Section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON CABLE TIES ORIGINATING IN, OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 118 /2008-Cus., dt.31.10.2008].**

Whereas in the matter of import of Cable ties (hereinafter referred to as the subject goods), falling under the sub-heading 3926 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, the People's Republic of China and Taiwan (hereinafter referred to as the subject countries), the designated authority in its preliminary findings *vide* notification No. 14/10/2007-DGAD, dated 23rd September, 2008 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th September, 2008 has come to the conclusion that—

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury; and
- (c) the injury has been caused by the dumped imports from the subject countries;

and has recommended the imposition of provisional anti-dumping duty on imports of the subject goods originating in, or exported, from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, 1975 read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the reference price mentioned in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

Sl.	Sub-Currency	Description No.	Specifi-heading	Country of goods	Country cation	Producer of	Exporter of	Reference	Unit price	
				origin	Export					
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	3926 90	Cable ties	Any size	People's Republic of China	Any	Any	Any	269.44	Per kg	Rupee
2	3926 90	Cable ties	Any size	Any country other than People's Republic of China and Taiwan	People's Republic of China	Any	Any	269.44	Per kg	Rupee
3	3926 90	Cable ties	Any size	Taiwan	Any	Any	Any	278.14	Per kg	Rupee
4	3926 90	Cable ties	Any size	Any country other than Taiwan and People's Republic of China	Taiwan	Any	Any	278.14	Per kg	Rupee

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 29th April, 2009, and shall be payable in Indian currency.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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Explanation. - For the purposes of this notification, “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

**ANTI-DUMPING DUTY ON CABLE TIES ORIGINATING IN, OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 44 /09-Cus., dt.30.4.2009]**

Whereas in the matter of import of Cable ties (hereinafter referred to as the subject goods), falling under the sub-heading 3926 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, the People’s Republic of China and Taiwan (hereinafter referred to as the subject countries), the designated authority in its preliminary findings *vide* notification No. 14/10/2007-DGAD, dated 23rd September, 2008 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th September, 2008 had come to the conclusion that—

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury; and
- (c) the injury had been caused by the dumped imports from the subject countries;

and had recommended the imposition of provisional anti-dumping duty on imports of the subject goods originating in, or exported, from the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 118/2008-Customs, dated 31st October, 2008, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 762(E), dated the 31st October, 2008;

And whereas, the designated authority in its final findings *vide* notification No. 14/10/2007-DGAD dated the 31st March, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 31st March, 2009, has come to the conclusion that—

- (a) the subject goods have been exported to India from the subject countries at dumped prices and dumping margins have been substantial and above de minimis level;
- (b) the domestic industry has suffered material injury; and
- (c) the injury has been caused by the dumped imports from the subject countries;

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the

country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the reference price mentioned in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

S1. Sub-Currency No. heading	Description of goods	Specifi-cation	Country of origin	Country of export	Producer	Exporter	Reference price	Unit
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10) (11)
1 3926 90	Cable ties	Any size	People's Republic of China	Any	Any	Any	6.05	Per kg US dollar
2 3926 90	Cable ties	Any size	Any Country other than People's Republic of China and Taiwan	People's Republic of China	Any	Any	6.05	Per kg US dollar
3 3926 90	Cable ties	Any size	Taiwan	Any	Any	Any	6.19	Per kg US dollar
4 3926 90	Cable ties	Any size	Any Country other than People's Republic of China	Taiwan	Any	Any	6.19	Per kg US dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, the 31st October, 2008, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act, 1975; and

(b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of

presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON POLYPROPYLENE ORIGINATING IN, OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No.82 /09-Cus., dt.30.7.2009]**

Whereas in the matter of imports of Polypropylene [hereinafter referred to as the subject goods], falling under heading 3902 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Oman, Saudi Arabia and Singapore (hereinafter referred as the subject countries) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/5/2009-DGAD, dated the 15th June, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 15th June, 2009, has come to the conclusion that –

- (a) the subject goods have been exported to India from the subject countries at prices less than their normal values in the domestic market of the exporting countries;
- (b) the dumping margins of the subject goods imported from the subject countries are substantial and above de minimis; and
- (c) the domestic industry has suffered material injury and the injury has been caused to the domestic industry mainly by price effect of dumped imports of the subject goods originating in or exported from the subject countries;

and has recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, 1975 read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Heading	Des- cription of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure- ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	3902	'Polypro- pylene (i.e., homo-poly- mers of propylene and copolymers of propylene	Oman	Oman	M/s Oman Polypro- pylene LLC	M/s Oman Polypro- pylene LLC	Nil	Metric tonne	US dollar

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2	3902	and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Oman	Oman	Any combination other than as specified at St. No.1	977.67	Metric tonne	US dollar
3	3902	and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Oman	Any other than Oman	Any Any	977.67	Metric tonne	US dollar
4	3902	and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Any country other than countries attracting Anti-dumping duty	Oman	Any Any	977.67	Metric tonne	US dollar
5	3902	and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Saudi Arabia	Saudi Arabia	Advanced Polypropylene Co. Advanced Polypropylene Co.	440.48	Metric tonne	US dollar
6	3902	and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Saudi Arabia	Saudi Arabia	Saudi Polyolefins Company National Petrochemical Industrialization Marketing company/ Basell Polyolefins company	Nil	Metric tonne	US dollar
7	3902	and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and	Saudi Arabia	Saudi Arabia	Any combination other than as specified at St. No.5 and 6	820.55	Metric tonne	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
8	3902	copolymers of propylene and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Saudi Arabia	Any other than Saudi Arabia	Any	Any	820.55	Metric tonne	US dollar
9	3902	copolymers of propylene and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Any country other than countries attracting Anti-dumping duty	Saudi Arabia	Any	Any	820.55	Metric tonne	US dollar
10	3902	copolymers of propylene and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Singapore	Singapore	The Polyolefin Company (Singapore) Pte. Ltd.	Sumitomo Corporation Asia Pte. Ltd.	81.20	Metric tonne	US dollar
11	3902	copolymers of propylene and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Singapore	Singapore	The Polyolefin Company (Singapore) Pte. Ltd.	Toyota Tsusho (Singapore) Pte.	119.32	Metric tonne	US dollar
12	3902	copolymers of propylene and ethylene)' 'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Singapore	Singapore	The Polyolefin Company (Singapore) Pte. Ltd.	Marubeni Chemical Asia Pacific Pte. Ltd.	Nil	Metric tonne	US dollar
13	3902	copolymers of propylene and ethylene)' 'Polypro-	Singapore	Singapore	The	Itochu	472.29	Metric	US

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		pylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'			Polyolefin Company (Singapore) Pte. Ltd.	Plastics Pte. Ltd.		tonne	dollar
14	3902	'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Singapore	Singapore	Exxon Mobil Chemical Asia Pacific	Exxon Mobil Chemical Asia Pacific	44.43	Metric tonne	US dollar
15	3902	'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Singapore	Singapore	Exxon Mobil Chemical Asia Pacific Singapore	Mitsubishi Chemical Thailand (Co.) Ltd.	Nil	Metric tonne	US dollar
16	3902	'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Singapore	Singapore	Any combination other than as specified at Sr. nos.10-15.		1033.65	Metric tonne	US dollar
17	3902	'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Singapore	Any other than Singapore	Any	Any	1033.65	Metric tonne	US dollar
18	3902	'Polypropylene (i.e., homo-polymers of propylene and copolymers of propylene and ethylene)'	Any country other than countries attracting	Singapore	Any	Any	1033.65	Metric tonne	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		copolymers of propylene and ethylene)	Anti-dumping duty						

3. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 29th day of January, 2010 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SUN AND /OR DUST CONTROL POLYESTER FILM ORIGINATING IN, OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No.111 /09-Cus., dt.29.9.2009]

Whereas, the designated authority, *vide* its notification No. 15/17/2008-DGAD, dated the 14th August, 2008, published in the Gazette of India, Part I, Section 1, Extraordinary, dated the 14th August, 2008, had initiated a review in the matter of continuation of anti-dumping on imports of Sun/Dust Control Polyester Film (hereinafter referred to as the subject goods) falling under Sub- heading 3920 69 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Chinese Taipei (Taiwan) and United Arab Emirate (UAE) (hereinafter referred to as the subject countries), imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 101/2004- CUSTOMS, dated the 29th September, 2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 648(E), dated the 29th September, 2004;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries upto and inclusive of the 25th August, 2009 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 100/2008-Customs, dated the 29th August, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 626 (E), dated the 29th August, 2008;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject countries, the designated authority had *vide* its final findings issued *vide* notification No. 15/17/2008-DGAD, dated 13th August, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th August, 2009, come to the conclusion that-

- (i) the subject goods are entering the Indian market at dumped prices and dumping margins of the subject goods imported from Taiwan and UAE are substantial and above de-minimis;
- (ii) the subject goods are likely to enter the Indian market at dumped prices and the likely dumping margins in respect of imports from Taiwan and UAE will be substantial and above de-minimis;
- (iii) the subject goods are likely to enter Indian market at dumped prices, should the present

- measures be withdrawn;
- (iv) Further, should the present anti dumping duties be revoked, injury to the domestic industry is likely to continue and intensify,

and therefore, had recommended continued imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the said sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

Sl. No.	Sub-heading	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3920 69	Sun and/or Dust Control Polyester Film	Any specification	Chinese Taipei	Any country	Any producer	Any exporter	7.99	Kilo-gram	US Dollar
2.	3920 69	Sun and/or Dust Control Polyester Film	Any specification	Any country except UAE	Chinese Taipei	Any producer	Any exporter	7.99	Kilo-gram	US Dollar
3.	3920 69	Sun and/or Dust Control Polyester Film	Any specification	UAE	Any country	Any producer	Any exporter	8.17	Kilo-gram	US Dollar
4.	3920 69	Sun and/or Dust Control Polyester Film	Any specification	Any country except Chinese Taipei	UAE	Any producer	Any exporter	8.17	Kilo-gram	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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Explanation. - For the purposes of this notification,-

(a) “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the Customs Act, 1962.

ANTI DUMPING DUTY ON POLYTETRAFLUOROTHYLENE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 42/10-CUS., DT. 5-4-2010 as amended by 29/11]

Whereas, in the matter of import of Polytetrafluoroethylene(PTFE) (hereinafter referred to as the subject goods), falling under sub-heading 3904 61 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People’s Republic of China (hereinafter referred to as the subject country), the designated authority in its final findings, vide, notification No. 14/25/2003 -DGAD, dated the 25th July, 2005, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th July, 2005, had come to the conclusion that, –

- (i) the subject goods had been exported to India from the subject country below its normal value;
- (ii) the domestic Industry had suffered material injury;
- (iii) the injury had been caused by the dumped imports from subject country or territories;

and had recommended imposition of final anti-dumping duty on the imports of subject goods, originating in or exported from the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed final anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.91/2005–Customs, dated the 17th October, 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 635(E), dated the 17th October, 2005;

And whereas, the designated authority, in its final findings in mid-term review, *vide*, notification No. 15/33/2008-DGAD, dated the 26th February, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 26th February, 2010, had come to the conclusion that,-

- (i) the subject goods were entering the Indian market at dumped prices and dumping margins of the subject goods imported from the subject country was significant and above de-minimis limits prescribed;
- (ii) the subject goods continued to be exported to India at dumped prices inspite of existing anti dumping duties;
- (iii) considering the facts available on record, the subject goods were likely to enter Indian market at

dumped prices, should the present measures be withdrawn;

(iv) the domestic industry continued to suffer injury in spite of existing anti dumping duties. Further, should the present anti dumping duties be revoked, injury to the domestic industry was likely to continue and intensify;

(v) the deterioration in the performance of the domestic industry was because of dumped imports from the subject country;

and had recommended continued imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 91/2005-Customs, dated the 17th October, 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide, number G.S.R 635 (E), dated the 17th October, 2005, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of aforesaid finding and recommendation of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

Sl. No.	Sub heading	Description	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3904 61 00	Polytetra fluoro-ethylene (PTFE)	Any	People's Republic of China	People's Republic of China	DuPont (Changshu) Fluoro Technology Co. Ltd	DuPont (Changshu) Fluoro Technology Co. Ltd	3.01	Kilo-gram	US Dollar
2.	3904 61 00	Polytetra fluoro-ethylene (PTFE)	Any	People's Republic of China	People's Republic of China	DuPont (Changshu) Fluoro Technology Co. Ltd	Any other than DuPont (Changshu) Fluoro Technology	3.38	Kilo-gram	US Dollar

3.	3904 61 00	Polytetra fluoro-	Any	People's Republic	Any	Any Except	Co. Ltd Any	3.38	Kilo- gram	US Dollar
		ethylene (PTFE)		of China		above				
4.	3904 61 00	Polytetra fluoro- ethylene (PTFE)	Any	Any except Russia and People's Republic of China	People's Republic of China	Any	Any	3.38	Kilo- gram	US Dollar

2. This notification shall remain in force upto and inclusive of the 25th July, 2011, unless the notification is revoked earlier and the anti-dumping duty imposed under this notification shall be paid in Indian currency. *Explanation.* - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the "rate of exchange" shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON POLYTETRAFLUOROETHYLENE (PTFE) ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.
[NOTFN. NO. 57/10-CUS., DT. 3.5.2010 AS AMENDED BY 17/15]**

Whereas, the designated authority *vide* notification No.15/30/2008-DGAD, dated the 27th February, 2009, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 27th February, 2009, had initiated review in the matter of continuation of final anti-dumping duty on Polytetrafluoroethylene (PTFE) (hereinafter referred to as the subject goods), falling under sub-heading 3904 61 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (herein after referred to as the said Customs Tariff Act), originating in, or exported from Russia (hereinafter referred to as the subject country), imposed *vide* notification of Government of India in the Ministry of Finance (Department of Revenue), No. 110/2004–Customs, dated the 18th November, 2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) dated the 18th November, 2004, *vide*, number G.S.R. 752 (E), dated the 18th November, 2004, and extended by notification No. 2/2010–Customs dated 11th January, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) dated the 11th January, 2010, *vide*, number G.S.R. 26(E), dated the 11th January, 2010;

And whereas, the designated authority *vide* notification No. 15/30/2008-DGAD, dated the 26th February, 2010, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 26th February, 2010, after conducting Sunset Review had come to the conclusion that-

- (i) the subject goods were entering the Indian market at dumped prices and dumping margins of the subject goods imported from Russia was significant and above de-minimis limits prescribed. The subject goods continued to be exported to India at dumped prices in spite of existing anti dumping duties;
- (ii) considering the facts available on record, the subject goods were likely to enter Indian market at

enhanced volumes and at dumped prices, should the present measures be withdrawn;

(iii) the domestic industry continued to suffer injury in spite of existing anti dumping duties. Further, should the present anti dumping duties be revoked, injury to the domestic industry was likely to continue and intensify;

(iv) the deterioration in the performance of the domestic industry was because of dumped imports. Further, revocation of anti dumping duty on imports from Russia was likely to lead to continued and intensified injury to the domestic industry;

and had recommended the continued imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the country specified in the corresponding entry in column (5) , and produced by the producers specified in the corresponding entry in column (7), when exported from the country specified in the corresponding entry in column (6), by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equal to the amount specified in the corresponding entry in column (9), in the currency specified in the corresponding entry in column (11) and per unit of measurement specified in the corresponding entry in column (10) of the said Table;

Table

S1. Sub No.	Sub heading	Description	Specifi-cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3904 61 00	Polytetra fluoro-ethylene (PTFE)	Any	Russia	Russia	Any	Any	3.42	Kilo-gram	US Dollar
2.	3904 61 00	Polytetra fluoro-ethylene (PTFE)	Any	Russia	Any	Any	Any	3.42	Kilo-gram	US Dollar
3.	3904 61 00	Polytetra fluoro-ethylene (PTFE)	Any	Any except Russia and People's Republic of China	Russia	Any	Any	3.42	Kilo-gram	US Dollar

2. This notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) and the anti-dumping duty shall be paid in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 2nd day of May, 2016, unless revoked earlier.

Explanation. - For the purposes of this notification, “rate of exchange” applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the “rate of exchange” shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLY VINYL CHLORIDE PASTE RESIN ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 70/10-CUS., DT. 25-6-2010 as amended by 8/12, 26/15* read with corrigendum dt. 28.3.2016]

Whereas, the designated authority vide notification No.15/27/2008-DGAD, dated the 31st March, 2009, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 1st April, 2009, had initiated review in the matter of continuation of final anti-dumping duty on Poly Vinyl Chloride Paste Resin also called as Emulsion PVC Resin (hereinafter referred to as the subject goods), falling under sub-heading 3904 22 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (herein after referred to as the said Customs Tariff Act), originating in, or exported from European Union (hereinafter referred to as the subject country), imposed vide notification of Government of India in the Ministry of Finance (Department of Revenue), No. 104/2004–Customs, dated the 7th October ,2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 659 (E), dated the 7th October ,2004, and extended by notification No. 115/2009-Customs dated 6th October,2009 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R.724 (E), dated the 6th October, 2009;

And whereas, the designated authority vide notification No. 15/27/2008-DGAD, dated the 26th April, 2010, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated, the 26th April, 2010, after conducting Sunset Review had come to the conclusion that-

- (i) the subject goods were entering the Indian market at dumped prices and dumping margin of the subject goods imported from subject territory was significant and above the de-minimis limits prescribed. The subject goods continued to be exported to India at dumped prices inspite of existing anti dumping duties;
- (ii) the situation of domestic industry had deteriorated further in spite of the existing anti dumping duties. Further, should the present anti dumping duties be revoked, injury to the domestic industry was likely to continue and intensify;
- (iii) the deterioration in the performance of the domestic industry was because of dumped imports from the subject territory;
- (iv) the current level of anti dumping duty was insufficient to address the continued dumping and consequent injury to the domestic industry and thus the anti-dumping duty was required to be extended and modified;

and had recommended the continued imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4) , and produced by the producers specified in the corresponding entry in column (6), when exported from the country specified in the corresponding entry in column (5), by the exporters specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equal to the amount specified in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (10) and per unit of measurement specified in the corresponding entry in column (9) of the said Table;

Table

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	3904 21 10, 3904 21 90, 3904 22 10	Poly Vinyl Chloride Paste Resin	European Union	Any	Any	Any	267.38	Per MT	US Dollar
2	3904 21 10, 3904 21 90, 3904 22 10	Poly Vinyl Chloride Paste Resin	Any	European Union	Any	Any	267.38	Per MT	US Dollar

2. This notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Gazette of India and the anti-dumping duty shall be paid in Indian currency.

3.* Omitted as per corrigendum dt. 28.3.2016 to the notifi. no. 26/2015-Cus., (ADD), dt. 1.6.2015.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the "rate of exchange" shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON POLY VINYL CHLORIDE PASTE RESIN ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.
[NOTFN. NO. 77/10-CUS.,DT. 26.7-2010]**

Whereas in the matter of imports of Poly Vinyl Chloride Paste Resin (hereinafter referred to as the subject goods), falling under sub heading 3904 22 10 of the First Schedule to the Customs Tariff Act, 1975 (51

of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People's Republic of China, Japan, Republic of Korea, Malaysia, Russia, Taiwan and Thailand (hereinafter referred as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No.14/36/2009-DGAD, dated the 11th June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 14th June, 2010, had come to the conclusion that-

- (a) the subject good had been exported to India from the subject countries below associated normal values, thus resulting in dumping of the subject goods;
- (b) the domestic industry had suffered material injury in respect of the subject goods;
- (c) the material injury to the domestic industry had been caused by the dumped imports of the subject goods from the subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	3904 22 10	Poly Vinyl Chloride Paste Resin	People's Republic of China	People's Republic of China	Any	Any	110.96	MT	US Dollar
2	3904 22 10	Poly Vinyl Chloride Paste Resin	People's Republic of China	Any country other than subject countries	Any	Any	110.96	MT	US Dollar
3	3904 22 10	Poly Vinyl Chloride Paste	Any country other than	People's Republic of China	Any	Any	110.96	MT	US Dollar

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4	3904 22 10	Resin Poly Vinyl Chloride Paste	subject countries Japan	Japan	M/s Kaneka Corporation, Japan	M/s Mitsui & Co.	111.63	MT	US Dollar
5	3904 22 10	Poly Vinyl Chloride Paste Resin	Japan	Any country other than subject countries	Any other than Sl.No.4		111.63	MT	US Dollar
6	3904 22 10	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	Japan	Any	Any	111.63	MT	US Dollar
7	3904 22 10	Poly Vinyl Chloride Paste	Malaysia	Malaysia	M/s Kaneka Paste Polymers Sdn. Bhd.	M/s Mitsui & Co. (Asia Pacific) Pte. Ltd., Malaysia	304.32	MT	US Dollar
8	3904 22 10	Poly Vinyl Chloride Paste Resin	Malaysia	Any country other than subject countries	Any other than Sl.No.7		608.57	MT	US Dollar
9	3904 22 10	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	Malaysia	Any	Any	608.57	MT	US Dollar
10	3904 22 10	Poly Vinyl Chloride Paste Resin	Republic of Korea	Republic of Korea	M/s Hanwha Chemical Corporation	M/s Hanwha Chemical Corporation	89.18	MT	US Dollar
11	3904 22 10	Poly Vinyl Chloride Paste Resin	Republic of Korea	Republic of Korea	M/s LG Chem Ltd.	M/s LG Chem Ltd.	NIL		
12	3904 22 10	Poly Vinyl Chloride Paste Resin	Republic of Korea	Any country other than subject countries	Any other than Sl.No.10 & 11		266.52	MT	US Dollar
13	3904 22 10	Poly Vinyl Chloride	Any country other	Republic of Korea	Any	Any	266.52	MT	US Dollar

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		Paste Resin	than subject countries						
14	3904 22 10	Poly Vinyl Chloride Paste Resin	Taiwan	Taiwan	M/s Formosa Plastics Corporation	M/s Formosa Plastics Corporation	95.40	M T	US Dollar
15	3904 22 10	Poly Vinyl Chloride Paste Resin	Taiwan	Any country other than subject countries	Any other than Sl.No.14		401.35	M T	US Dollar
16	3904 22 10	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	Taiwan	Any	Any	401.35	M T	US Dollar
17	3904 22 10	Poly Vinyl Chloride Paste Resin	Russia	Russia	Any	Any	284.03	M T	US Dollar
18	3904 22 10	Poly Vinyl Chloride Paste Resin	Russia	Any country other than subject countries	Any	Any	284.03	M T	US Dollar
19	3904 22 10	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	Russia	Any	Any	284.03	M T	US Dollar
20	3904 22 10	Poly Vinyl Chloride Paste Resin	Thailand	Thailand	Any	Any	125.18	M T	US Dollar
21	3904 22 10	Poly Vinyl Chloride Paste Resin	Thailand	Any country other than subject countries	Any	Any	125.18	M T	US Dollar
22	3904 22 10	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	Thailand	Any	Any	125.18	M T	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 25th

January, 2011 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PVC FLEX FILM ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.
[NOTFN. NO. 79/10-CUS., DT. 30-7-2010]

Whereas in the matter of imports of PVC Flex Film (hereinafter referred to as the subject goods), falling under Chapter 39 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People's Republic of China (hereinafter referred as the subject country) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/04/2010-DGAD, dated the 22nd June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd June, 2010, had come to the conclusion that-

- (i) the subject goods had been exported to India from the subject country below its normal value;
- (ii) the domestic industry had suffered material injury;
- (iii) the injury had been caused by the dumped imports from subject country;
- (iv) domestic industry was materially retarded due to the increased imports from the subject country in the domestic market;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (10) and per unit of measurement specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub-heading	Description	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	Zhejiang Hailide New Material Co., Ltd.	Zhejiang Hailide New Material Co., Ltd.	0.152	Kg	US Dollar
2	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	M/s Shanghai Nar Industrial Co., Ltd. (NAR)	M/s Shanghai Nar Industrial Co., Ltd. (NAR)	0.346	Kg	US Dollar
3	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	M/s Shanghai Nar Industrial Co., Ltd. (NAR)	M/s Shanghai Inflex Signage Co., Ltd.	0.346	Kg	US Dollar
4	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	Jiangyin Nanwei Plastic Co., Ltd.	Jiangyin Nanwei International Trade Co., Ltd.	0.370	Kg	US Dollar
5	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	Zhejiang Botai Plastic Co., Ltd.	Zhejiang Botai Plastic Co., Ltd.	0.365	Kg	US Dollar
6	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or	'PVC Flex Film'	People's Republic of China	People's Republic of China	Zhejiang Ganglong New Material Co.,Ltd.	Zhejiang Ganglong New Material Co.,Ltd.	0.374	Kg	US Dollar

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2745 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	39199090or 39181090or 39189090or 39269080								
7	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	Heytex Technical Textiles (Zhang- jiagang) Co. Ltd.	Heytex Technical Textiles (Zhang- jiagang) Co. Ltd.	0.143	Kg	US Dollar
8	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	Zhejiang Tianchang Plastic Fabric Co., Ltd.	Zhejiang Tianchang Plastic Fabric Co., Ltd.	0.450	Kg	US Dollar
9	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	Cixi Linyun Plastics Wart Co., Ltd.	Cixi Linyun Plastics Wart Co., Ltd.	0.340	Kg	US Dollar
10	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	Zhejiang Yuli Plastics Co., Ltd	Zhejiang Yuli Plastics Co., Ltd	0.545	Kg	US Dollar
11	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	People's Republic of China	People's Republic of China	Any combi- nations other than at Serial No.1-10 above	Any combi- nations other than at Serial No.1-10 above	0.545	Kg	US Dollar
12	39201019or	'PVC	People's	Any	Any	Any	0.545	Kg	US

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	Flex Film'	Republic of China	other than People's Republic of China					Dollar
13	39201019or 39201012or 39204900or 39219026or 39219029or 39269099or 39199090or 39181090or 39189090or 39269080	'PVC Flex Film'	Any other than People's Republic of China	People's Republic of China	Any	Any	0.545	Kg	US Dollar

* as amended by corrigendum F.No.14/04/2010-DGAD, dated 7th July,2010.

Note: PVC Flex Film includes PVC flex banners, PVC flex sheets for advertising signage, billboards, tarpaulins, PVC flex sheets in Rolls (flex banner frontlit / backlit), but does not includes PVC films and cotton / canvas tarpaulins.

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 29th day of January, 2011 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLYPROPYLENE ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 119/10-Cus., dt. 19.11.2010 as amended by 130/11, 32/13, 38/14]

Whereas in the matter of imports of Polypropylene excluding ter-polymer [hereinafter referred to as the subject goods], falling under sub heading 3902 1000 or 3902 3000 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Oman, Saudi Arabia and Singapore (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/5/2009-DGAD, dated the 15th June, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 15th June, 2009, had come to the conclusion that -

(a) the subject goods had been exported to India from the subject countries at prices less than their normal values in the domestic market of the exporting countries;

(b) the dumping margins of the subject goods imported from the subject countries were substantial and above de minimis; and

(c) the domestic industry had suffered material injury and the injury had been caused to the domestic industry mainly by price effect of dumped imports of the subject goods originating in or exported from the subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification No. 82/2009-Customs, dated the 30th July, 2009, published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i), vide number G.S.R. 557(E), dated the 30th July, 2009;

And Whereas, the designated authority, in its final findings vide notification No. 14/5/2009-DGAD dated the 23rd August, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd August, 2010, had come to the conclusion that-

(a) the subject goods had been exported to India from the subject countries below their associated normal values;

(b) the domestic industry had suffered material injury in respect of the subject goods; and

(c) the material injury had been caused by the dumped imports of the subject goods from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1 to 4	Omitted								
5 to 13	Omitted								
14	3902 1000 or	'Polypropylene	Singapore	Singapore	The Poly-	Sumitomo Corpo-	121.28	Metric tonne	US dollar

	39023000	(i.e., homopolymers of propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)			lefin Company (Singapore) Pte. Ltd.	ration Asia Pte. Ltd.			
15	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers of propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)'	Singapore	Singapore	The Polyolefin Company (Singapore) Pte. Ltd.	Toyota Tsusho (Singapore) Pte. Ltd.	295.09	Metric tonne	US dollar
16	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers of propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)'	Singapore	Singapore	The Polyolefin Company (Singapore) Pte. Ltd.	Marubeni Chemical Asia Pacific Pte. Ltd.	Nil	Metric tonne	US dollar
17	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers	Singapore	Singapore	The Polyolefin Company	Itochu Plastics Pte. Ltd.	Nil	Metric tonne	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		of propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)			(Singapore) Pte. Ltd.				
18	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers of propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)	Singapore	Singapore	The Polyolefin Company (Singapore) Pte. Ltd.	Sumitomo Chemical Asia Pte Ltd.	28.49	Metric tonne	US dollar
19	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers of propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)	Singapore	Singapore	Exxon Mobil Chemical Asia Pacific	Exxon Mobil Chemical Asia Pacific	38.77	Metric tonne	US dollar
20	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers of	Singapore	Singapore	Exxon Mobil Chemical Asia Pacific	Mitsubishi Chemical Thailand (Co.) Ltd.	Nil	Metric tonne	US dollar

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		propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)		Singapore					
21	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers of propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)'	Singapore	Singapore	Any combination other than as specified at Serial numbers 14 to 20.		323.50	Metric tonne	US dollar
22	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers of propylene and copolymers of propylene and ethylene excluding the expanded Polypropylene beads)'	Singapore	Any other than Singapore	Any	Any	323.50	Metric tonne	US dollar
23	3902 1000 or 39023000	'Polypropylene (i.e., homopolymers of propylene and copolymers	Any country other than countries attracting Anti-dumping	Singapore	Any	Any	323.50	Metric tonne	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		of propylene and ethylene excluding the expanded Polypro- pylene beads)	duty						

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 30th July, 2009 and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 29 th day of July, 2015, unless revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON POLY VINYL CHLORIDE PASTE RESIN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.
[NOTFN. NO. 66/11-CUS., DT. 26.7.2011 AS AMENDED BY 25/15]**

Whereas in the matter of imports of Poly Vinyl Chloride Paste Resin (hereinafter referred to as the subject goods), falling under sub- heading 3904 22 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People's Republic of China, Japan, Republic of Korea, Malaysia, Russia, Taiwan and Thailand (hereinafter referred as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No.14/36/2009-DGAD, dated the 11th June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th June, 2010, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below associated normal values, thus resulting in dumping of the subject goods;
- (b) the domestic industry had suffered material injury in respect of the subject goods;
- (c) the material injury to the domestic industry had been caused by the dumped imports of the subject goods from the subject countries;
and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central

(1) (2) (3) (4) (5) (6) (7) (8) (9) (10)

Government had imposed provisional anti-dumping duty on the subject goods vide notification No. 77/2010-Customs, dated 26th July, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.633(E), dated the 26th July, 2010;

And whereas, the designated authority, in its final findings vide notification No. 14/36/2009–DGAD, dated 2nd May, 2011, published in the Gazette of India, Extraordinary, Part I, section 1, dated the 2nd May, 2011, had come to the conclusion that,-

- (a) the product under consideration had been exported to India from the subject countries (except Japan), below their associated normal values, except in the cases wherein the dumping margin has been found to be negative.
- (b) the domestic industry had suffered material injury in respect of the product under consideration.
- (c) the material injury to the domestic industry had been caused by the dumped imports of the subject goods from the subject countries(except Japan).

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the reference price as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

Sl. No.	Sub heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Reference price	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	China PR	China PR	Any	Any	1707	M T	US Dollar
2.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	China PR	Any country other than subject countries	Any	Any	1707	M T	US Dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
3.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	China PR	Any	Any	1707	M T	US Dollar
4.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Malaysia	Malaysia	M/s Kaneka Paste Polymers Sdn., Japan	M/s Mitsui & Co (Asia Pacific) Pte. Ltd., Malaysia	1471	M T	US Dollar
5.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Malaysia	Any country other than subject countries	Any other No. 4	than Sl.	1471	M T	US Dollar
6.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	Malaysia	Any	Any	1471	M T	US Dollar
7.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Korea RP	Korea RP	M/s Hanwha Chemical Cor- poration	M/s Hanwha Chemical Cor- poration	NIL	M T	US Dollar
8.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Korea RP	Korea RP	M/s LG Chem Ltd. poration	M/s LG Chem Ltd. poration	NIL	M T	US Dollar
9.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Korea RP	Any country other than subject countries	Any other No. 7 and 8	than Sl.	1706	M T Dollar	US
10.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	Korea RP	Any	Any	1706	M T	US Dollar
11.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Taiwan	Taiwan	M/s Formosa Plastics Cor- poration	M/s Formosa Plastics Cor- poration	NIL	M T	US Dollar
12.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Taiwan	Any country other than	Any other No.No.11	than Sl.	1701	M T	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
13.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	subject countries Taiwan	Any	Any	1701	M T	US Dollar
14.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Russia	Russia	Any	Any	1701	M T	US Dollar
15.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Russia	Any country othe than subject countries	Any	Any	1691	M T	US Dollar
16.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Any country other than subject countries	Russia	Any	Any	1691	M T	US Dollar
17.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Thailand	Thailand	Any	Any	1551	M T	US Dollar
18.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Thailand	Any country othe than subject countries	Any	Any	1551	M T	US Dollar
19.	39042190, 39042210	Poly Vinyl Chloride Paste Resin	Any country othe than subject countries	Thailand	Any	Any	1551	M T	US Dollar

Explanation.- For the purposes of this notification, “Poly Vinyl Chloride Paste Resin” shall not include “Blending resin”, “Co-polymers of PVC paste resin”, “Battery separator resin” and “PVC paste resin of K value below 60”.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of provisional duty, that is, the 26th July, 2010 and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force upto and

inclusive of the 25th day of July, 2016, unless revoked earlier.

Explanation. – For the purpose of this notification,-

(a) “Landed value” of imports shall be the assessable value as determined under the Customs Act, 1962 and includes all duties of customs except duties levied under Sections 3, 3A, 8B, 8C, 9 and 9A of the said Customs Tariff Act.

(b) “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLYTETRA-FLUOROETHYLENE (PTFE) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 81/11-CUS., DT. 24.8.2011, AS AMENDED BY 36/2016]

Whereas, the designated authority vide notification No. 15/08/2010-DGAD, dated the 26th July 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 26th July 2010, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Polytetrafluoroethylene (PTFE) (hereinafter referred to as the subject goods), falling under sub-heading 390461 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People’s Republic of China(hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 91/2005-Customs, dated the 17th October 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.635(E), dated the 17th October 2005, which has been superseded by notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 42/2010-Customs, dated the 5th April 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.285(E), dated the 5th April 2010, and had recommended, vide notification No. 15/08/2010-DGAD, dated the 25th July 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th July 2011, continuation of Anti-Dumping Duty at the modified rates on imports of the subject goods originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes anti- dumping duty on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the

corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9), of the said Table.

Table

S1. Sub No. heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1. 390461	Polytetra-fluoroethylene (PTFE)	China PR	China PR	DuPont (Changshu) Fluoro Technology Company Limited	DuPont (Changshu) Fluoro Technology Company Limited	2.48	Kg	USD
2. 390461	Polytetra-fluoroethylene (PTFE)	China PR	China PR	DuPont (Changshu) Fluoro Technology Company Limited	Any other than DuPont (Changshu) Fluoro Technology Company Limited	3.87	Kg	USD
3. 390461	Polytetra-fluoroethylene (PTFE)	China PR	Any	Any except above	Any	3.87	Kg	USD
4. 390461	Polytetra-fluoroethylene (PTFE)	Any except China PR and country attracting Anti-dumping duty	China PR	Any	Any	3.87	Kg	USD

3. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

4. Notwithstanding anything contained in paragraph 3, this notification shall remain in force up to and inclusive of the 23rd day of August, 2017, unless revoked earlier.

Explanation. – For the purposes of this notification, rate of exchange for calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
ANTI DUMPING DUTY ON PVC FLEX FILMS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.									
[NOTFN. NO. 82/11-CUS., DT. 25.8.2011 AS AMENDED BY 43/15]									

Whereas, in the matter of import of PVC Flex Films (hereinafter referred to as the subject goods), falling under Chapter 39 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People's Republic of China (hereinafter referred to as the subject country), the designated authority in its preliminary findings, vide, notification No. 14/4/2010 -DGAD, dated the 22nd June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd June, 2010, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.79/2010–Customs, dated the 30th July, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 646(E), dated the 30th July, 2010;

And whereas the designated authority vide its final findings vide notification No.14/4/2010 -DGAD, dated the 29th July, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 29th July, 2011, had come to the conclusion that-

- (i) the subject goods had been exported to India from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (ii) the dumping margins of the subject goods imported from the subject country were substantial and above de minimis;
- (iii) the domestic industry had suffered material injury and the injury had been caused due to dumped imports of the subject goods originating in or exported from the subject country;
- (iv) the domestic industry had also been materially retarded due to the dumped imports of subject goods from the subject country;

and recommended imposition of final anti-dumping duty on imports of subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and

produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Sub heading	Description of goods	Country of	Country of Origin	Producer Export	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	39201019, 39201012, 39204900, 39219026, 39219029, 39269099, 39199090, 39181090, and 39189090	PVC Flex Film	China PR	China PR	Heytex Technical Textiles (Zhangji-agang) Co.Ltd., China	Heytex Technical Textiles (Zhangji-agang) Co.Ltd., China	0.034	Kg	US Dollar
2	39201019, 39201012, 39204900, 39219026, 39219029, 39269099, 39199090, 39181090, and 39189090	PVC Flex Film	China PR	China PR	Zhejiang Yuli Plastic Co Ltd	Zhejiang Yuli Plastic Co Ltd	0.441	Kg	US Dollar
3	39201019, 39201012, 39204900, 39219026, 39219029, 39269099, 39199090, 39181090, and 39189090	PVC Flex Film	China PR	China PR	Any Combination of producer and exporter other than Sl. No. 1 and 2		0.538	Kg	US Dollar
4	39201019, 39201012, 39204900, 39219026, 39219029, 39269099, 39199090, 39181090, and 39189090	PVC Flex Film	China PR	Any country other than China PR	Any	Any	0.538	Kg	US Dollar
5	39201019,	PVC Flex	Any	China PR	Any	Any	0.538	Kg	US

39201012,	Film	country	Dollar
39204900,		other	
39219026,		than	
39219029,		China	
39269099,		PR	
39199090,			
39181090,			
and			
39189090			

3. Nothing contained in this notification shall apply to,-

- (i) PVC Rigid Film
- (ii) Cotton/Canvas Tarpaulin
- (iii) PVC Film
- (iv) Self-Adhesive Vinyl
- (v) One Way Vision Film/Perforated Window Film
- (vi) Coloured Vinyl
- (vii) Mesh Banner/Fabric

4. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of provisional duty, that is, the 30th July, 2010 and shall be payable in Indian currency.

5. Notwithstanding anything contained in paragraph 4, this notification shall remain in force upto and inclusive of the 29th day of July, 2016, unless revoked earlier.

Explanation. – For the purposes of this notification, rate of exchange for calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTIDUMPING DUTY ON CELLOPHANE TRANSPARENT FILM ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 5/12-Cus., dt. 13.1.2012]**

Whereas, the designated authority vide notification No. 15/15/2010-DGAD, dated the 1st December, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st December, 2010, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Cellophane Transparent Film (CTF), falling under Chapter 39 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, People's Republic of China, imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 94/2006-Customs, dated the 7th September, 2006, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.540(E), dated the 7th September, 2006, and had recommended continuation of the anti-dumping duty *vide* notification No. 15/15/2010-DGAD, dated the 30th November, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th November, 2011.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes anti-dumping duty on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	392071	Cellophane Transparent Film	China PR	China PR	Any	Any	1.95	Kg	US dollar
2	392071	Cellophane Transparent Film	China PR	Any country other than China PR	Any	Any	1.95	Kg	US dollar
3	392071	Cellophane Transparent Film	Any country other than China PR	China PR	Any	Any	1.95	Kg	US dollar

3. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON GEOGRID/GEOSTRIPS/ GEOSTRAPS MADE OF POLYESTER OR GLASS FIBER IN ALL ITS FORMS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 11/12-Cus., dt. 24.1.2012]

Whereas, in the matter of import of Geogrid/Geostrips/ Geostraps made of polyester or Glass fiber in

all its forms (including all widths and lengths)' (hereinafter referred to as the subject goods), falling under Chapters 39, 55, 56, 59 and 70 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as the subject countries) and imported into India, the designated authority vide its final findings No. 14/40/2010-DGAD, dated the 19th December, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th December, 2011, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries be low its normal value;
- (b) the domestic industry had suffered material injury in respect of the subject goods;
- (c) the material injury to the domestic industry had been caused by the dumped imports of the subject goods from the subject countries,

and had recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from, the subject countries.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under Tariff items of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Tariff item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	39021000, 39140090, 39201019, 39269099, 55034000, 56031300, 56039400, 56041000, 56049000, 56089090, 59031090, 59039090, 70199010; 70199090	Geogrid/ Geostrips/ Geostraps made of Polyester or Glass Fiber in all its forms (including All widths and lengths)	China PR	China PR	Any	Any	0.55	Square metre	US dollar
2	39021000,	Geogrid/	Any	China	Any	Any	0.55	Square	US

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	39140090, 39201019, 39269099, 55034000, 56031300, 56039400, 56041000, 56049000, 56089090, 59031090, 59039090, 70199010; 70199090	Geostrips/ Geostraps made of Polyester or Glass Fiber in all its forms (including All widths and lengths)	other than China PR	PR				metre	dollar
3	39021000, 39140090, 39201019, 39269099, 55034000, 56031300, 56039400, 56041000, 56049000, 56089090, 59031090, 59039090, 70199010; 70199090	Geogrid/ Geostraps/ Geostraps made of Polyester or Glass Fiber in all its forms (including All widths and lengths)	China PR	Any other than China PR	Any	Any	0.55	Square metre	US dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PVC FLEX FILM ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 24/12-Cus., dt. 14.5.2012]

Whereas in the matter of import of PVC Flex Film (hereinafter referred to as the subject goods), falling under Chapter 39 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country) and imported into India, the designated authority vide its final findings, in notification No. 14/04/2010-DGAD, dated 29th July, 2011, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 29th July, 2011, had come to the conclusion that-

(i) the subject goods had been exported to India from the subject country at prices less than their normal

values in the domestic market of the exporting country;

(ii) the dumping margins of the subject goods imported from the subject country were substantial and above de minimis;

(iii) the domestic industry had suffered material injury and the injury had been caused due to dumped imports of the subject goods originating in or exported from the subject country;

(iv) the domestic industry had also been materially retarded due to the dumped imports of subject goods from the subject country;

and had recommended imposition of final anti-dumping duty on imports of subject goods, originating in or exported from the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 82/2011-Customs, dated the 25th August, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G.S.R. 643 (E), dated the 25th August, 2011;

And whereas, M/s Haining Tianfu Wrap Knitting Co Ltd, People's Republic of China (Producer) and M/s Manna, Korea RP (Exporter) has requested for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in respect of exports of the subject goods made by them, and the designated authority, vide new shipper review notification No. 15/23/2011-DGAD dated the 12th April, 2012 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th April 2012, has recommended provisional assessment of all exports of the subject goods made by the above stated party till the completion of the review by it;

Now therefore, in exercise of the powers conferred by sub-rule (2) of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid recommendation of the designated authority, hereby orders that pending the outcome of the said review by the designated authority, the subject goods, when exported by M/s Haining Tianfu Wrap Knitting Co Ltd, People's Republic of China (Producer) and M/s Manna, Korea RP (Exporter) and imported into India, shall be subjected to provisional assessment till the review is completed.

2. The provisional assessment may be subject to such security or guarantee as the proper officer of customs deems fit for payment of the deficiency, if any, in case a definitive anti- dumping duty is imposed retrospectively, on completion of investigation by the designated authority.

3. In case of recommendation of anti-dumping duty after completion of the said review by the designated authority, the importer shall be liable to pay the amount of such anti-dumping duty recommended on review and imposed on all imports of subject goods exported by, M/s Haining Tianfu Wrap Knitting Co Ltd, People's Republic of China (Producer) and M/s Manna, Korea RP (Exporter) and imported into India, from the date of initiation of the said review.

ANTI DUMPING DUTY ON CABLE TIES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.**[Notfn. No. 56/12-Cus., dt. 14.12.2012 as amended by 28/13]**

WHEREAS in the matter of import of Cable ties (hereinafter referred to as the subject goods), falling under the sub-heading 3926 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, the People's Republic of China and Taiwan (hereinafter referred to as the subject countries), on the basis of the findings of the designated authority made vide notification No. 14/10/2007-DGAD dated the 31st March, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 31st March, 2009, the Central Government had imposed definitive anti-dumping duty on the subject goods *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), number G.S.R. 296 (E), dated the 30th April, 2009 (No. 44/2009-Customs, dated 30th April, 2009), published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) of same date;

AND WHEREAS, the designated authority *vide* notification No. 15/10/2011-DGAD, dated the 4th October, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th October, 2011, had initiated review in terms of sub-section (5) of section 9A of the said Customs Tariff Act read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of subject goods, originating in, or exported from, the subject countries, imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 44/2009-Customs, dated the 30th April, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.296 (E), dated the 30th April, 2009, and *vide* notification No. 15/10/2011-DGAD, dated the 3rd October, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd October, 2012, had recommended for modification of the existing anti-dumping duty;

NOW, THEREFORE, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 44/2009-Customs, dated 30th April, 2009, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 296 (E), dated the 30th April, 2009, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

Sl. No.	Sub-heading	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	3926 90	Cable ties	Any	People's Republic of China	People's Republic of China	M/s Changhong Plastics Group Co., Ltd	M/s Changhong Plastics Group Co., Ltd	2.21	per Kg	US\$
2	3926 90	Cable ties	Any	People's Republic of China	Any	M/s Changhong Plastics Group Co., Ltd	Any	2.81	per Kg	US\$
3	3926 90	Cable ties	Any	People's Republic of China	Any	Any other than M/s Changhong Plastics Group Co., Ltd	Any	2.81	per Kg	US\$
4	3926 90	Cable ties	Any	Any Country other than People's Republic of China and Taiwan	People's Republic of China	Any	Any	2.81	per Kg	US\$
5	3926 90	Cable ties	Any	Taiwan	Any	Any	Any	2.35	Per Kg	US\$
6	3926 90	Cable ties	Any	Any Country other than Taiwan and People's Republic of China	Taiwan	Any	Any	2.35	per Kg	US\$

2. The anti-dumping duty imposed under this notification shall be levied from the date of publication of this notification in the Official Gazette and valid up to the 30th day of October, 2014 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers

conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLY VINYL CHLORIDE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 15/13-Cus., dt. 3.7.2013, amended by notfn. no. 26/2015-Cus. (ADD) dt. 1.6.2015 read corrigendum dt. 28.3.2016]

Whereas, in the matter of levy of anti-dumping duty on Poly Vinyl Chloride Paste Resin also called as PVC Emulsion Resin (hereinafter referred to as the subject goods), falling under sub-heading 3904 22 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (herein after referred to as the said Customs Tariff Act), originating in, or exported from European Union (hereinafter referred to as the subject country), after conducting Sunset Review, the Designated Authority vide its final findings in notification No.15/27/2008-DGAD, dated the 26th April, 2010 published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 26th April, 2010, had recommended the continued imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.70/2010-Customs, dated the 25 th June, 2010, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 25th June, 2010 vide number G.S.R. No. 553(E), dated the 25 th June, 2010;

And whereas, the Customs, Excise and Service Tax Appellate Tribunal (CESTAT) vide its order dated 6 th July, 2012 set aside the final findings of the Designated Authority issued vide notification No.15/27/2008-DGAD, dated 26th April 2010, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated, the 26th April, 2010 and the Ministry of Finance (Department of Revenue) notification No. 70/2010-Customs, dated 25th June, 2010, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 25th June, 2010 vide number G.S.R. No. 553(E), dated the 25th June, 2010 and remanded the matter back to the Designated Authority for fresh decision;

And whereas, the designated authority vide notification No. 15/27/2008-DGAD, dated the 4th April, 2013, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated, the 4th April, 2013, after conducting Sunset Review has come to the conclusion that-

- (i) the subject goods are entering the Indian market at dumped prices and dumping margin of the subject goods imported from subject territory is significant and above the de- minimis limits prescribed. The subject goods continued to be exported to India at dumped prices inspite of existing anti-dumping duties;
- (ii) the situation of domestic industry has deteriorated further in spite of the existing anti dumping duties. Further, should the present anti dumping duties be revoked, injury to the domestic industry is likely to continue and intensify;
- (iii) the deterioration in the performance of the domestic industry is because of dumped imports from the subject territory;
- (iv) the current level of anti dumping duty is insufficient to address the continued dumping and consequent injury to the domestic industry and thus the anti-dumping duty is required to be extended and modified;

and has recommended the continued imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the Designated Authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and produced by the producers specified in the corresponding entry in column (6), when exported from the country specified in the corresponding entry in column (5), by the exporters specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equal to the amount specified in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (10) and per unit of measurement specified in the corresponding entry in column (9) of the said Table;

Table

S1. Heading No.	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1 3904	Poly Vinyl Chloride Paste Resin	European Union	Any	Any	Any	265.19	Per MT	US Dollar
2 3904	Poly Vinyl Chloride Paste Resin	Any	European Union	Any	Any	265.19	Per MT	US Dollar

Explanation.- For the purposes of this notification, “Poly Vinyl Chloride Paste Resin” shall not include “PVC Suspension Resin”, “PVC Blending Resin”, “Co-polymers of PVC Paste Resin”, “Battery Separator Resin” and “PVC Paste Resin with K- value below 60”.

2. This notification shall be valid upto and inclusive of 24 th June, 2015.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force upto and inclusive of the 24th day of June, 2016, unless revoked earlier. (inserted as per corrigendum dt. 28.3.2016 to the notifi. no. 26/2015-Cus. (ADD)).

Explanation.- For the purposes of this notification, “rate of exchange” applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the “rate of exchange” shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON HOMOPOLYMER OF VINYL CHLORIDE MONOMER (SUSPENSION GRADE) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 26/14-Cus., dt. 13.6.2014]

Whereas in the matter of 'homopolymer of vinyl chloride monomer (suspension grade)' (hereinafter referred to as the subject goods), falling under heading 3904 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the European Union and Mexico (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/1012/2012-DGAD, dated the 4th April, 2014, had come to the conclusion that – (a) the subject goods have been exported to India from the subject countries below its associated normal values;(b) the domestic industry has suffered material injury on account of imports of subject goods from subject countries;(c) the material injury has been caused by the dumped imports of subject goods from the subject countries,and has recommended imposition of definitive anti-dumping duty on the subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry.Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table,namely:-

Table

Sl. No.	Heading No.	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	European Union	European Union	M/s INEOS Vinyls Desutschland GmbH, Germany	M/s INEOS Vinyls Sales GmbH, Germany	39.65	M T	US Dollar
2.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	European Union	European Union	M/s INEOS Sverige AB, Sweden	M/s INEOS Sverige AB, Sweden	39.65	M T	US Dollar
3.	3904	Homopolymer of vinyl	European Union	European Union	M/s INEOS	M/s INEOS	39.65	M T	US Dollar

4.	3904	chloride monomer (suspension grade) Homopolymer of vinyl chloride monomer (suspension grade)	European Union	European Union	Chlor Vinyls Belgium NV M/s INEOS Chlor Vinyls Ltd, UK	Chlor Vinyls Belgium NV M/s INEOS Chlor Vinyls Ltd, UK	39.65	M T	US Dollar
5.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	European Union	European Union	Any other combination except Sl. No. 1 to 4		189.99	M T	US Dollar
6.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	European Union	Any Country other than European Union	Any	Any	189.99	M T	US Dollar
7.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Any Country other than Mexico and European Union	European Union	Any	Any	189.99	M T	US Dollar
8.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Mexico	Mexico	Mexichem Resinas Vinificas, S.A. de C.V.	Mexichem Resinas Vinificas, S.A. de C.V.	88.10	M T	US Dollar
9.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Mexico	Mexico	Any other combination except Sl. No. 8		163.05	M T	US Dollar
10.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Mexico	Any Country other than Mexico	Any	Any	163.05	M T	US Dollar
11.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Any Country other than Mexico and European Union	Mexico	Any	Any	163.05	M T	US Dollar

Note: The product under consideration is homopolymer of vinyl chloride monomer (suspension grade) where various polymer chains are not linked to each other, which however, excludes the specialty poly vinyl chloride suspension resins such as cross-linked poly vinyl chloride, chlorinated poly vinyl chloride (CPVC), vinyl chloride – vinyl acetate copolymer (VC-VAc), poly vinyl chloride paste resin and poly vinyl chloride blending resin.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON HOMOPOLYMER OF VINYL CHLORIDE MONOMER (SUSPENSION GRADE) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 27/14-Cus., dt. 13.6.2014 as amended by 8/16]

Whereas, the designated authority, vide notification No.21/29/2011-DGAD dated 5th October, 2012, published in Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of homopolymer of vinyl chloride monomer (suspension grade) (hereinafter referred to as subject goods) falling under heading 3904 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from Taiwan, the People's Republic of China, Indonesia, Japan, Korea RP, Malaysia, Thailand and the United States of America (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.11/2008-Customs, dated the 23rd January, 2008, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary vide number G.S.R. 52 (E), dated the 23rd January, 2008.

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries upto and inclusive of the 22nd January, 2014 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 52/2012-Customs (ADD), dated the 6th December, 2012, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary vide number G.S.R 881 (E), dated the 6th December, 2012.

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the designated authority in its final findings, published vide notification No.21/29/2011-DGAD, dated 4th April, 2014, in Part I, Section 1 of the Gazette of India, Extraordinary, has come to the conclusion that-

- (i) the product under consideration continues to be imported at the dumped prices from the subject countries except Korea RP;
- (ii) the domestic industry continues to suffer material injury on account of dumped imports;

(iii) the material injury to the domestic industry on account of dumping of subject goods is likely to continue if the anti dumping duties from subject countries except Korea RP are revoked,

and has recommended continued imposition of the anti-dumping duty on the subject goods, originating in or exported from subject countries except Korea RP.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely:-

Table

Sl. No.	Heading	Description	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Taiwan	Taiwan	CGPC Polymer Corporation	CGPC Polymer Corporation	33.62	M T	US Dollar
2.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Taiwan	Taiwan	China General Plastics Corporation	China General Plastics Corporation	33.62	M T	US Dollar
3.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Taiwan	Taiwan	China General Plastics Corporation	Tricon Overseas Inc. and Tricon Energy UK Ltd	33.62	M T	US Dollar
4.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Taiwan	Taiwan	China General Plastics Corporation	Tricon Overseas Inc.	33.62	M T	US Dollar
5.	3904	Homopolymer of vinyl	Taiwan	Taiwan	Formosa Plastics	Tricon Energy	Nil	M T	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		chloride monomer (suspension grade)			Corporation	UK Ltd			
6.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Taiwan	Taiwan	Formosa Plastics Corporation	Formosa Plastics Corporation	Nil	M T	US Dollar
7.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Taiwan	Taiwan	Ocean Plastics Co Ltd.	Ocean Plastics Co Ltd.	9.47	M T	US Dollar
8.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Taiwan	Taiwan	Any combination other than above		61.25	M T	US Dollar
9.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Taiwan	Any country except Taiwan	Any	Any	61.25	M T	US Dollar
10.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Any country other than subject countries except Korea RP	Taiwan	Any	Any	61.25	M T	US Dollar
11.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Qingdao Haijing Chemical (Group) Co., Ltd.	Qingdao Haijing Chemical (Group) Co., Ltd.	139.64	M T	US Dollar
12.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Qingdao Haijing Chemical Co., Ltd.	Tricon Energy UK Ltd	139.64	M T	US Dollar
13.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Yibin Tianyuan Group Co Limited	Yibin Tianyuan Group Co Limited	139.52	M T	US Dollar
14.	3904	Homopolymer of vinyl	People's Republic	People's Republic	Xinjiang Shihezi	Xinjiang Tianye	91.27	M T	US Dollar

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	chloride monomer (suspension grade)	of China	of China	Zhongfa Chemical Co., Ltd.	Foreign Trade Co., Ltd.			
15. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Tianjin LG Dagu Chemical Co., Ltd.	Tianjin LG Dagu Chemical Co., Ltd.	123.27	M T	US Dollar
16. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Tianjin Dagu Chemical Co., Ltd.	Tianjin Dagu Chemical Co., Ltd.	123.27	M T	US Dollar
17. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Shandong Ocean Chemical Chlor - Alkali Resin Co.,Ltd	Shandong Ocean Chemical Imp & Exp Co., Ltd.	123.27	M T	US Dollar
18. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Xinjiang Zhongtai Chemical Co., Ltd	Xinjiang Zhongtai Chemical Co., Ltd	123.27	M T	US Dollar
19. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Tangshan Sanyou Chlor-Alkali Co., Ltd.	Tangshan Sanyou International Industry Co., Ltd.	123.27	M T	US Dollar
20. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Chiping Xinfa PVC Co., Ltd.	Ningbo Grand International Trading Company Limited.	123.27	M T	US Dollar
21. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	People's Republic of China	Any combination other than above		147.96	M T	US Dollar
22. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	People's Republic of China	Any country other than People's Republic of China	Any	Any	147.96	M T	US Dollar
23. 3904	Homopolymer of vinyl	Any country	People's Republic	Any	Any	147.96	M T	US Dollar

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	chloride monomer (suspension grade)	other than subject countries except Korea RP	of China					
24. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	United States of America	United States of America	Formosa Plastics Corporation	Tricon Dry Chemicals LLC	31.22	MT	US Dollar
25. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	United States of America	United States of America	Westlake Vinyl Corporation or Westlake Vinyls Company LP	Westlake Vinyls Company LP	29.99	MT	US Dollar
26. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	United States of America	United States of America	Any combination other than above		115.54	MT	US Dollar
27. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	United States of America	Any country other than United States of America	Any	Any	115.54	MT	US Dollar
28. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	Any country other than subject countries except Korea RP	United States of America	Any	Any	115.54	MT	US Dollar
29. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	Indonesia	Indonesia	Any	Any	70.58	MT	US Dollar
30. 3904	Homopolymer of vinyl chloride monomer (suspension grade)	Indonesia	Any country other than Indonesia	Any	Any	70.58	MT	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
31.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Any country other than subject countries except Korea RP	Indonesia	Any	Any	70.58	M T	US Dollar
32.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Thailand	Thailand	Any	Any	48.21	M T	US Dollar
33.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Thailand	Any country other than Thailand	Any	Any	48.21	M T	US Dollar
34.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Any country other than subject countries except Korea RP	Thailand	Any	Any	48.21	M T	US Dollar
35.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Malaysia	Malaysia	Any	Any	42.92	M T	US Dollar
36.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Malaysia	Any country other than Malaysia	Any	Any	42.92	M T	US Dollar
37.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Any country other than subject countries except Korea RP	Malaysia	Any	Any	42.92	M T	US Dollar
38.	3904	Homopolymer of vinyl chloride monomer	Japan	Japan	Any	Any	14.95	M T	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
39.	3904	(suspension grade) Homopolymer of vinyl chloride monomer (suspension grade)	Japan	Any country other than Japan	Any	Any	14.95	MT	US Dollar
40.	3904	Homopolymer of vinyl chloride monomer (suspension grade)	Any country other than subject countries except Korea RP	Japan	Any	Any	14.95	MT	US Dollar

Note: The product under consideration is homopolymer of vinyl chloride monomer (suspension grade) where various polymer chains are not linked to each other, which however, excludes the specialty poly vinyl chloride suspension resins such as cross-linked poly vinyl chloride, chlorinated poly vinyl chloride (CPVC), vinyl chloride-vinyl acetate copolymer (VC-VAc), poly vinyl chloride paste resin and poly vinyl chloride blending resin.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON CABLE TIES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 47/14-Cus., dt. 9.12.2014]

Whereas, the designated authority, vide notification No. 15/20/2013-DGAD, dated the 17th October, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Cable Ties (hereinafter referred to as the subject goods) falling under heading 3926 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from the People's Republic of China and Chinese Taipei (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 44/2009- CUSTOMS, dated the 30th April, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 296(E), dated the 30th April, 2009;

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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And whereas, the notification No. 44/2009-CUSTOMS, dated the 30th April, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 296 (E), dated the 30th April, 2009 was superseded by notification No. 56/2012-Customs (ADD), dated the 14th December, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 891(E), dated the 14th December, 2012 whereby modified anti-dumping duty was imposed on the subject goods valid upto the 30th October, 2013;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries upto and inclusive of the 30th October, 2014 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 28/2013-Customs (ADD), dated the 12th November, 2013, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary vide number G.S.R 732(E), dated the 12th November, 2013;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the designated authority in its final findings, published vide notification No. 15/20/2013-DGAD, dated the 16th October, 2014, in Part I, Section 1 of the Gazette of India, Extraordinary, has come to the conclusion that-

- (i) the subject goods from subject countries are entering the Indian market at dumped prices and dumping margin is significant;
- (ii) the domestic industry continues to suffer material injury on account of continued dumping of subject goods from subject countries; dumping of the product under consideration is likely to intensify from the subject country should the current anti-dumping duty be withdrawn;
- (iii) the dumping and injury is likely to continue if the anti dumping duty is revoked;
- (iv) the anti-dumping duties are required to be continued,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is mentioned in column (4), falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
Sl. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	3926 90	Cable Ties	Any	People's Republic of China	People's Republic of China	M/s Changhong Plastics Group Imperial Plastics Co. Ltd.	M/s Changhong Plastics Group Imperial Plastics Co. Ltd.	1.99	Kg	US Dollar
2	3926 90	Cable Ties	Any	People's Republic of China	People's Republic of China	M/s Changhong Plastics Group Imperial Plastics Co. Ltd.	M/s Changhong Plastics Group Imperial Plastics Co. Ltd.	1.99	Kg	US Dollar
3	3926 90	Cable Ties	Any	People's Republic of China	People's Republic of China	Any producer other than those at Sl. No 1 and 2 above	Any exporter other than those at Sl. No 1 and 2 above	2.13	Kg	US Dollar
4	3926 90	Cable Ties	Any	People's Republic of China	Any Country other than subject countries	Any	Any	2.13	Kg	US Dollar
5	3926 90	Cable Ties	Any	Any Country other than subject countries	People's Republic of China	Any	Any	2.13	Kg	US Dollar
6	3926 90	Cable Ties	Any	Chinese Taipei	Chinese Taipei	Any	Any	1.29	Kg	US
7	3926 90	Cable Ties	Any	Chinese Taipei	Any country other than subject countries	Any	Any	1.29	Kg	US Dollar
8	3926 90	Cable Ties	Any	Any country other than subject countries	Chinese Taipei	Any	Any	1.29	Kg	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON FLEXIBLE SLABSTOCK POLYOL OF MOLECULAR WEIGHT 3000- 4000 ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 9/15-Cus., dt. 7.4.2015]

Whereas, in the matter of "Flexible Slabstock Polyol of molecular weight 3000- 4000" (hereinafter referred to as the subject goods), falling under Sub-heading 3907 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Australia, European Union and Singapore (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1 vide notification number 14/1/2013-DGAD, dated the 11th January, 2015, had come to the conclusion that -

- (i) the subject goods have been exported to India from the subject countries below its associated normal value, thus, resulting in dumping of the product;
- (ii) the domestic industry has suffered material injury in respect of the subject goods;
- (iii) the material injury has been caused by the dumped imports from the subject countries,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in or exported from subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Sub-No.	Description heading	Country of goods	Country of	Producer of Origin	Exporter Export	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	3907 20	Flexible Slabstock Polyol of molecular weight 3000-4000	Australia	Australia	Any	Any	135.96	M T	US Dollar
2	3907 20	Flexible Slabstock Polyol of molecular weight 3000-4000	Any country other than European Union and Singapore	Australia	Any	Any	135.96	M T	US Dollar
3	3907 20	Flexible Slabstock Polyol of molecular weight 3000-4000	Australia	Any country other than European Union and Singapore	Any	Any	135.96	M T	US Dollar
4	3907 20	Flexible Slabstock Polyol of molecular weight 3000-4000	European Union	European Union	Any	Any	154.94	M T	US Dollar
5	3907 20	Flexible Slabstock Polyol of molecular weight 3000-4000	Any country other than Australia and Singapore	European Union	Any	Any	154.94	M T	US Dollar
6	3907 20	Flexible Slabstock Polyol of molecular weight 3000-4000	European Union	Any country other than Australia and Singapore	Any	Any	154.94	M T	US Dollar
7	3907 20	Flexible Slabstock Polyol of molecular weight 3000-4000	Singapore	Singapore	Any	Any	67.79	M T	US Dollar
8	3907 20	Flexible Slabstock Polyol of molecular weight 3000-4000	Any country other than European Union and Australia	Singapore	Any	Any	67.79	M T	US Dollar
9	3907 20	Flexible	Singapore	Any	Any	Any	67.79	M T	US

Slabstock	country	Dollar
Polyol of	other than	
molecular	European	
weight	Union and	
3000-4000	Australia	

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLY VINYL CHLORIDE PASTE RESIN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 10/15-Cus., dt. 7.4.2015]

Whereas, in the matter of "Poly Vinyl Chloride Paste Resin" also known as "Emulsion Poly Vinyl Chloride Resin" (hereinafter referred to as the subject goods), falling under heading 3904 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Norway and Mexico (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1 vide notification number 14/5/2013-DGAD dated the 21st January, 2015, had come to the conclusion that -

- (i) the subject goods have been exported to India from the subject countries below normal value;
- (ii) the domestic industry has suffered material injury on account of imports from subject countries;
- (iii) the material injury has been caused by the dumped imports of subject goods from the subject countries,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in or exported from subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the correspond-

ing entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Heading No.	Description	Country of goods	Country of Origin	Producer of Export	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	3904	Poly Vinyl Chloride Paste Resin	Norway	Norway	Any	Any	319	M T	US Dollar
2	3904	Poly Vinyl Chloride Paste Resin	Norway	Any country other than Mexico	Any	Any	319	M T	US Dollar
3	3904	Poly Vinyl Chloride Paste Resin	Any country other than Mexico	Norway	Any	Any	319	M T	US Dollar
4	3904	Poly Vinyl Chloride Paste Resin	Mexico	Mexico	Mexichem Resinas Vinilicas, S.A. DE C.V.	Mexichem Resinas Vinilicas, S.A. DE C.V.	309	M T	US Dollar
5	3904	Poly Vinyl Chloride Paste Resin	Mexico	Mexico	Any combination other than at Sl. No. 4	other	429	M T	US Dollar
6	3904	Poly Vinyl Chloride Paste Resin	Mexico	Any combination other than Norway	Any	Any	429	M T	US Dollar
7	3904	Poly Vinyl Chloride Paste Resin	Any combination other than Norway	Mexico	Any	Any	429	M T	US Dollar

Note: Poly Vinyl Chloride Paste Resin also known as Emulsion Poly Vinyl Chloride Resin excludes Poly Vinyl Chloride Suspension Resin, Poly Vinyl Chloride Blending Resin, co-polymers of the Poly Vinyl Chloride Paste Resin and Battery Separator Resins.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON MELAMINE TABLEWARE AND KITCHENWARE PRODUCTS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.**[Notfn. No. 55/15-Cus., dt. 4.12.2015]**

Whereas, in the matter of "Melamine Tableware and Kitchenware products" (hereinafter referred to as the subject goods), falling under headings 3924 or 3926 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the People's Republic of China, Thailand and Vietnam (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/10/2014-DGAD, dated the 20th October, 2015, has come to the conclusion that -

- (i) the subject goods have been exported to India from the subject countries below its normal value;
- (ii) the domestic industry has suffered material injury;
- (iii) the material injury has been caused by the dumped imports of the subject goods from subject countries;
- (iv) the injury has been caused cumulatively by the imports from the subject countries,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under tariff items of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

Sl. No.	Tariff Item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Peoples Republic of China	Peoples Republic of China	Any	Any	1284.16	M T	US Dollar

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2.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Any	Peoples Republic of China	Any	Any	1284.16	M T	US Dollar
3.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Peoples Republic of China	Any	Any	Any	1284.16	M T	US Dollar
4.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Thailand	Thailand	Any	Any	582.85	M T	US Dollar
5.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Any	Thailand	Any	Any	582.85	M T	US Dollar
6.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Thailand	Any	Any	Any	582.85	M T	US Dollar
7.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Vietnam	Vietnam	Any	Any	1732.11	M T	US Dollar
8.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Any	Vietnam	Any	Any	1732.11	M T	US Dollar
9.	3924 10 10 3924 10 90 3924 90 90 3926 40 49 3926 90 99	Melamine Tableware and Kitchenware products	Any specification	Vietnam	Any	Any	Any	1732.11	M T	US Dollar

1. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLYPROPYLENE (I.E. HOMOPOLYMERS OF PROPYLENE AND COPOLYMERS OF PROPYLENE AND ETHYLENE) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 7/16-Cus., dt. 8.3.2016 as amended by 29/16]

Whereas, the designated authority, vide notification No. 15/14/2014-DGAD, dated the 28th July, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Polypropylene (hereinafter referred to as the subject goods) falling under tariff items 3902 10 00 or 3902 30 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from Singapore (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 119/2010-Customs, dated the 19th November, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 919(E), dated the 19th November, 2010;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 29th July, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 38/2014-Customs (ADD), dated the 13th August, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 587(E), dated the 13th August, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. 15/14/2014-DGAD, dated the 27th January, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that injury to the domestic industry is likely to continue in the event of cessation of anti dumping duty on imports of subject goods from the non-cooperative producers or exporters from subject country and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff items of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. Tariff No.	Description item	Country of goods	Country of	Producer of	Exporter	Amount	Unit	Currency
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CHAPTER 39

2786 ANTI-DUMPING DUTY NOTIFICATIONS

		Origin		Export					
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	3902 10 00 3902 30 00	Polypropylene (i.e. homo- polymers of propylene and copolymers of propylene and ethylene, excluding expanded Polypropylene beads and ter- polymer)	Singapore	Singapore	The Polyolefin company (Singapore) Pte. Ltd.	Itochu Plastics Pte. Ltd.	Nil	M T	US Dollar
2.	3902 10 00 3902 30 00	Polypropylene (i.e. homo- polymers of propylene and copolymers of propylene and ethylene, excluding expanded Polypropylene beads and ter- polymer)	Singapore	Singapore	The Polyolefin company (Singapore) Pte. Ltd.	Any other	145.2	M T	US Dollar
3.	3902 10 00 3902 30 00	Polypropylene (i.e. homo- polymers of propylene and copolymers of propylene and ethylene, excluding expanded Polypropylene beads and ter- polymer)	Singapore	Singapore	Exxon Mobil Chemical Asia Pacific	Exxon Mobil Chemical Asia Pacific	Nil	M T	US Dollar
4.	3902 10 00 3902 30 00	Polypropylene (i.e. homo- polymers of propylene and copolymers of propylene and ethylene, excluding expanded Polypropylene beads and ter- polymer)	Singapore	Singapore	Exxon Mobil Chemical Asia Pacific Singapore	Any other	145.2	M T	US Dollar
5.	3902 10 00	Polypropylene	Singapore	Singapore	Any combination	other	145.2	M T	US

	3902 30 00	(i.e. homo-polymers of propylene and copolymers of propylene and ethylene, excluding expanded Polypropylene beads and terpolymer)							than as specified at Sl. Nos. 1-4.	Dollar
6.	3902 10 00 3902 30 00	Polypropylene (i.e. homo-polymers of propylene and copolymers of propylene and ethylene, excluding expanded Polypropylene beads and terpolymer)	Singapore	Any country other than Singapore	Any	Any	145.2	MT		US Dollar
7.	3902 10 00 3902 30 00	Polypropylene (i.e. homo-polymers of propylene and copolymers of propylene and ethylene, excluding expanded Polypropylene beads and terpolymer)	Any country other than Singapore	Singapore	Any	Any	145.2	MT		US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLYTETRAFLUOROETHYLENE (PTFE) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.**[Notfn. No. 23/16-Cus., dt. 6.6.2016 as amended by 22/17]**

Whereas, the Designated Authority, vide notification No. 15/2/2015-DGAD dated the 13th April, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Polytetrafluoroethylene or PTFE (hereinafter referred to as the subject goods) falling under tariff item 3904 61 00 of Chapter 39 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported, from Russia (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 57/2010-Customs, dated the 3rd May, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 373(E), dated the 3rd May, 2010;

And whereas, the Central Government had extended the period of imposition of anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 2nd May, 2016 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 17/2015-Customs (ADD), dated the 1st May, 2015, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary vide number G.S.R 350(E), dated the 1st May, 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the Designated Authority in its final findings, published vide notification No. 15/2/2015-DGAD, dated the 12th April, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that -

- (i) there is continued dumping of the subject goods from the subject country, causing injury to the domestic industry;
- (ii) the dumped imports from the subject country continue to cause injury to the domestic industry; and
- (iii) dumping of the subject goods from the subject country is likely to continue/intensify should the antidumping duty be revoked,

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the Designated Authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under tariff item of the First Schedule to the Customs Tariff Act, specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), exported from the countries specified in the corresponding entry in column (6), produced by the producers specified in the corresponding entry in column (7), exported by the exporters specified in the corresponding entry in column (8) and imported into India, an anti-dumping duty at the rate equal to the amount specified in the corresponding entry in column (9), in the currency specified in the corresponding

entry in column (11) and as per unit of measurement specified in the corresponding entry in column (10) of the said Table, namely:-

Table

S. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Duty	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	3904 61 00	Polytetrafluoroethylene (PTFE)	Any	Russia	Russia	Any	Any	874.56	MT	US Dollar
2.	3904 61 00	Polytetrafluoroethylene (PTFE)	Any	Russia	Any other than Russia	Any	Any	874.56	MT	US Dollar
3.	3904 61 00	Polytetrafluoroethylene (PTFE)	Any	Any other than Russia or People's Republic of China	Russia	Any	Any	874.56	MT	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLY VINYL CHLORIDE PASTE RESIN ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 27/16-Cus., dt. 23.6.2016]

Whereas, the designated authority vide notification No.15/19/2014-DGAD, dated the 27th April, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th April, 2015, had initiated a review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on "Poly Vinyl Chloride Paste Resin" (hereinafter referred to as the subject goods), falling under heading 3904 of the First Schedule to the Customs Tariff Act, originating in or exported from, Korea RP, Taiwan, People's Republic of China, Malaysia, Thailand and Russia, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 66/2011-Customs, dated the 26th July, 2011,

published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 571(E), dated the 26th July, 2011; and originating in or exported from the European Union, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 70/2010-Customs, dated the 25th June, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 553(E), dated the 25th June, 2010;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the aforesaid countries, upto and inclusive of the 25th day of July, 2016 and 24th day of June, 2016 respectively, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 25/2015-Customs(ADD), dated the 1st June, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 443 (E), dated the 1st June, 2015 and vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 26/2015-Customs(ADD), dated the 1st June, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 444(E), dated the 1st June, 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the aforesaid countries (hereinafter referred to as the subject countries), the Designated Authority in its final findings published vide notification No. 15/19/2014-DGAD, dated the 26th April, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, dated the 26th April, 2016, has come to the conclusion that,-

- (a) there is continued dumping of the product concerned from the subject countries except Russia, and M/s LG Chemicals and M/s HCC from Korea RP, both in absolute terms and in relation to production/consumption in India causing injury to the domestic industry;
- (b) imports are significantly undercutting the prices of the domestic industry, and are suppressing and depressing the domestic prices.
- (c) dumping of the product under consideration from the subject countries except Russia, and M/s LG Chemicals and M/s HCC from Korea RP is likely to continue/intensify should the current anti-dumping duty be revoked,

and has recommended continued imposition of the following definitive anti-dumping duty on all imports of the subject goods, originating in, or exported, from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering and on the basis of the aforesaid final findings of the Designated Authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (4), exported from the countries specified in the corresponding entry in column (5), produced by the producers specified in the corresponding entry in column (6), exported by the exporters specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount specified in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (10) and as per unit of measurement specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Heading No.	Description of goods (*)	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	3904	Poly Vinyl Chloride Paste Resin	Korea RP	Korea RP	Hanwha Chemical Corporation	Hanwha Chemical Corporation	0	MT	US Dollar
2.	3904	Poly Vinyl Chloride Paste Resin	Korea RP	Korea RP	M/s LG Chem Ltd.	M/s LG Chem Ltd.	0	MT	US Dollar
3.	3904	Poly Vinyl Chloride Paste Resin	Korea RP	Korea RP	Any other than Sl. No. 1 & 2		379	MT	US Dollar
4.	3904	Poly Vinyl Chloride Paste Resin	Korea RP	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	Any	Any	379	MT	US Dollar
5.	3904	Poly Vinyl Chloride Paste Resin	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	Korea RP	Any	Any	379	MT	US Dollar
6.	3904	Poly Vinyl Chloride Paste Resin	China RP	China RP	Any	Any	88	MT	US Dollar
7.	3904	Poly Vinyl Chloride Paste Resin	China RP	Any country other than the	Any	Any	88	MT	US Dollar

8.	3904	Poly Vinyl Chloride Paste Resin	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	China RP	Any	Any	88	MT	US Dollar
9.	3904	Poly Vinyl Chloride Paste Resin	Malaysia	Malaysia	Any	Any	214	MT	US Dollar
10.	3904	Poly Vinyl Chloride Paste Resin	Malaysia	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	Any	Any	214	MT	US Dollar
11.	3904	Poly Vinyl Chloride Paste Resin	Any country other than the subject countries and countries attracting Anti-	Malaysia	Any	Any	214	MT	US Dollar

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		Dumping Duty under any other notification							
12.	3904	Poly Vinyl Chloride Paste Resin	Taiwan	Taiwan	Any	Any	101	MT	US Dollar
13.	3904	Poly Vinyl Chloride Paste Resin	Taiwan	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	Any	Any	101	MT	US Dollar
14.	3904	Poly Vinyl Chloride Paste Resin	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	Taiwan	Any	Any	101	MT	US Dollar
15.	3904	Poly Vinyl Chloride Paste Resin	Thailand	Thailand	Any	Any	111	MT	US Dollar
16.	3904	Poly Vinyl Chloride Paste Resin	Thailand	Any country other than the subject countries and countries attracting Anti-Dumping Duty under	Any	Any	111	MT	US Dollar

17.	3904	Poly Vinyl Chloride Paste Resin	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	Thailand	Any	Any	111	MT	US Dollar
18.	3904	Poly Vinyl Chloride Paste Resin	European Union	European Union	Any	Any	298	MT	US Dollar
19.	3904	Poly Vinyl Chloride Paste Resin	European Union	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	Any	Any	298	MT	US Dollar
20.	3904	Poly Vinyl Chloride Paste Resin	Any country other than the subject countries and countries attracting Anti-Dumping Duty under any other notification	European Union	Any	Any	298	MT	US Dollar

* Note: The following shall be excluded from the scope of levy of the above anti-dumping duty:

- (i) Blending resin;
- (ii) Co-polymers of PVC paste resin;
- (iii) Battery separator resin; and
- (iv) PVC Paste Resin of K value below 60

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PVC FLEX FILM ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 41/16-Cus., dt. 8.8.2016]

Whereas, in the matter of import of PVC Flex Film (hereinafter referred to as the subject goods), falling under Chapter 39 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from People's Republic of China (hereinafter referred to as the subject country), the designated authority vide its final findings in notification No.14/4/2010- DGAD, dated the 29th July, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 29th July, 2011, had recommended imposition of anti-dumping duty on all imports of the subject goods originating in or exported from the subject country in order to remove the injury to the domestic industry;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.82/2011-Customs, dated the 25th August, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R.643(E), dated the 25th August, 2011, subsequently amended vide No.43/2015-Customs (ADD), dated the 18th August, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R.641(E), dated the 18th August, 2015;

And whereas, M/s Haining Tianfu Warp Knitting Co. Ltd, People's Republic of China (Producer) and M/s Manna, Korea RP (Exporter) had requested for review in terms of rule 22 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in respect of exports of the subject goods made by them, and the designated authority vide new shipper review notification No.15/23/2011-DGAD, dated 12th April, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th April, 2012, had recommended provisional assessment of all exports of the subject goods by M/s Haining Tianfu Warp Knitting Co. Ltd, People's Republic of China (Producer) and M/s Manna, Korea RP (Exporter) when imported into India, till the completion of the review by it;

And whereas, in exercise of the powers conferred by sub-rule (2) of rule 22 of the said rules, the Central

Government, after considering the aforesaid recommendation of the designated authority vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.24/2012-Customs (ADD), dated the 14th May, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.359(E), dated the 14th May, 2012 had ordered that pending the outcome of the said review by the designated authority, the subject goods, when exported by M/s Haining Tianfu Warp Knitting Co. Ltd, People's Republic of China (Producer) and M/s Manna, Korea RP (Exporter) and imported into India, shall be subjected to provisional assessment till the review is completed;

And whereas, the designated authority in the matter of new shipper review initiated vide notification No.15/23/2011-DGAD, dated 12th April, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th April, 2012 vide its final findings in notification No.15/23/2011-DGAD, dated 29th June, 2016, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 29th June, 2016 has concluded that no individual dumping margin is justified in respect of exports of the subject goods to India by M/s Haining Tianfu Warp Knitting Co. Ltd, People's Republic of China (Producer) and M/s Manna, Korea RP (Exporter) and has accordingly recommended that the exports of the subject goods by M/s Haining Tianfu Warp Knitting Co. Ltd, People's Republic of China (Producer) and M/s Manna, Korea RP (Exporter), during the period from the date of initiation of the present new shipper review investigation recommending provisional assessment, may be subjected to levy of anti-dumping duty as imposed earlier on the imports of the subject goods, originating in or exported from People's Republic of China vide Notification No.82/2011-Customs, dated the 25th August, 2011, subsequently amended vide No.43/2015-Customs (ADD), dated the 18th August, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R.641(E), dated the 18th August, 2015, at the rate of USD 0.538 per kg;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, read with rules 18, 20, 22 and 23 of the said rules, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.24/2012-Customs (ADD), dated the 14th May, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.359(E), dated the 14th May, 2012, the Central Government, except as respects things done or omitted to be done before such supersession, hereby orders that all imports of the subject goods produced by M/s Haining Tianfu Warp Knitting Co. Ltd, People's Republic of China (Producer) and exported by M/s Manna, Korea RP (Exporter) to India, which have been subjected to provisional assessment pursuant to the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.24/2012-Customs (ADD), dated the 14th May, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 359(E), dated the 14th May, 2012 shall be subjected to final assessment on the payment of anti-dumping duty as imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.82/2011-Customs, dated the 25th August, 2011 subsequently amended vide No.43/2015-Customs (ADD), dated the 18th August, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide number G.S.R.641(E), dated the 18th August, 2015, at the rate of USD 0.538 per kg.

ANTI DUMPING DUTY ON PVC FLEX FILM ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 42/16-Cus., dt. 8.8.2016]

Whereas, the designated authority, vide notification No.15/13/2015-DGAD, dated the 27th July, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th July, 2015 had initiated a review in the matter of continuation of anti-dumping duty on imports of PVC Flex Films (hereinafter referred to as the subject goods) falling under Chapter 39 of the First Schedule to the Customs Tariff Act, 1975 (51 of

1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from People's Republic of China (hereinafter referred to as the subject country) imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) 82/2011-Customs, dated the 25th August, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.643(E), dated the 25th August, 2011;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the aforesaid countries, upto and inclusive of the 29th day of July, 2016, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.43/2015- Customs(ADD), dated the 18th August, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.641(E), dated the 18th August, 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No.15/13/2015-DGAD, dated the 30th June, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- i. the subject goods from the subject country continue to enter the Indian market at dumped prices;
- ii. dumping margin and injury margin are positive and significant;
- iii. imposition of anti-dumping duty has prevented dumping causing injury to the domestic industry;
- iv. price undercutting is likely to be significantly positive in the event of cessation of anti-dumping duty;
- v. in the event of withdrawal of the anti-dumping duties, there is likelihood of dumping and injury to the domestic industry;

and has recommended continued imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

S. No.	Heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

1.	3918, 3919, 3920, 3921 or 3926	PVC Flex Films	People's Republic of China	People's Republic of China	Heytex Technical Textiles (Zhangji- agang) Co. Ltd.	Heytex Technical Textiles (Zhangji- agang) Co. Ltd.	0.034	kilogram	US Dollar
2.	3918, 3919, 3920, 3921 or 3926	PVC Flex Films	People's Republic of China	People's Republic of China	Any combination other than at S. No. 1		0.538	kilogram	US Dollar
3.	3918, 3919, 3920, 3921 or 3926	PVC Flex Films	People's Republic of China	Any other than People's Republic of China	Any	Any	0.538	kilogram	US Dollar
4.	3918, 3919, 3920, 3921 or 3926	PVC Flex Films	Any other than People's Republic of China	People's Republic of China	Any	Any	0.538	kilogram	US Dollar

Note : The following products are excluded from the scope of the subject goods:

- (i) PVC Rigid Films;
- (ii) Cotton or Canvas Tarpaulins;
- (iii) PVC Film;
- (iv) Self-Adhesive Vinyl;
- (v) One Way Vision Film or Perforated Window Film;
- (vi) Coloured Vinyl; and
- (vii) Mesh Banner or Fabric

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON FLEXIBLE SLABSTOCK POLYOL ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 13/17-Cus., dt. 11.4.2017]

Whereas in the matter of Flexible Slabstock Polyol (hereinafter referred to as the subject goods) falling under sub-heading 3907 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from, Thailand (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings published in the

Gazette of India, Extraordinary, Part I, Section 1, vide notification No.14/34/2015-DGAD dated the 21st February, 2017, has come to the conclusion that-

- (i) the subject goods have been exported to India from Thailand below the associated normal value, resulting in dumping;
- (ii) the domestic industry has suffered material injury in respect of the subject goods;
- (iii) the material injury has been caused by the dumped imports from Thailand, and has recommended imposition of definitive anti-dumping duty on the subject goods, originating in, or exported from the subject country, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely:-

Table

S1. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency of measurement
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	3907 20	Flexible Slabstock Polyol of Molecular weight 3000-4000	Thailand	Thailand	M/s IRPC Polyol Company Ltd.	M/s IRPC Polyol Company Ltd.	Nil	Metric Tonne	US Dollar
2.	3907 20	Flexible Slabstock Polyol of Molecular weight 3000-4000	Thailand	Thailand	M/s IRPC Polyol Company Ltd.	M/s IRPC PCC Company Ltd.	Nil	Metric Tonne	US Dollar
3.	3907 20	Flexible Slabstock Polyol of Molecular weight 3000-4000	Thailand	Thailand	Any combination other than at S. No.1 and S.No.2 above	Any combination other than at S. No.1 and S.No.2 above	135.40	Metric Tonne	US Dollar
4.	3907 20	Flexible Slabstock Polyol of	Thailand	Any other country	Any	Any	135.40	Metric Tonne	US Dollar

		Molecular weight 3000-4000		not attracting anti-dumping duty					
5.	3907 20	Flexible Slabstock Polyol of Molecular weight 3000-4000	Any other country not attracting anti-dumping duty	Thailand	Any	Any	135.40	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POLYTETRAFLUROETHYLENE OR PTFE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 36/17-Cus., dt. 28.7.2017]

Whereas, the designated authority vide notification no.15/11/2016 DGAD, dated the 8th July, 2016 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th July, 2016 had initiated the second sunset review in term of sub-section (5) of section 9 A of the Customs Tariff Act, 1975 (51 of 1975), (hereinafter referred to as the Customs Tariff Act), and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of 'Polytetraflouroethylene or PTFE' (hereinafter referred to as the subject goods) falling under the tariff item 3904 61 00 of the First Schedule to the Customs Tariff Act, originating in, or exported from China PR (hereinafter referred to as the subject country), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 81/2011-Customs (ADD), dated the 24th August, 2011.

And whereas, the Central Government had extended the period of imposition of antidumping duty on the subject goods, originating in or exported from the subject country up to and inclusive of the 23rd August, 2017 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 36/2016-Customs (ADD), dated the 2nd August, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.596 (E), dated the 2nd August, 2016.

And whereas, in the matter of review of anti-dumping duty on imports of the subject goods, originating in or exported from the subject country, the Designated Authority in its final findings, published vide notification No. F. No.15/11/2016-DGAD, dated the 23rd June, 2017 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd June, 2017 has come to the conclusion that -

- (i) there is continued dumping of the product concerned from China, both in absolute terms and in relation to production/consumption in India causing injury to the domestic industry;
- (ii) imports are significantly undercutting the prices of the domestic industry. The price undercutting without prevailing anti-dumping duties is positive. Further, imports are suppressing and depressing the domestic prices;
- (iii) the performance of the Domestic Industry has deteriorated in terms of profits and return on investments
- (iv) the dumped imports from China continue to cause injury to the domestic industry despite imposition of anti-dumping duty;
- (v) producers from subject country have significant capacity which establishes that in the event of cessation of duties, exports to India will intensify;
- (vi) dumping of the product under consideration from China is likely to continue/ intensify should the antidumping duty be revoked,

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), specification specified in the corresponding entry in column (4), originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table:-

Table

S1. Tariff No. Item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1. 3904 6100	Polytetra fluoro- ethylene (PTFE)	Any	China PR	China PR	Any	Any	2637	MT	US Dollar
2. 3904 6100	Polytetra fluoro- ethylene (PTFE)	Any	China PR	Any other than Russia	Any	Any	2637	MT	US Dollar

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3.	3904 6100	Polytetra fluoro- ethylene (PTFE)	Any	Any other than Russia or China PR	or China PR China PR	Any	Any	2637	MT	US Dollar
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2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

